

**RATIFIED MINUTES OF MEETING No.13/18 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 26.9.2017**

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: [darshan.singh@nic.in](mailto:darshan.singh@nic.in) and [nc1.dgft@nic.in](mailto:nc1.dgft@nic.in). All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 13/18 of the Norms Committee (NC-I) for the licensing year 2017-2018 held on 26.9.2017. under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

| Sl.No | Name of the representatives & their Designation | Room No. | Telephone No.                     | Department           |
|-------|-------------------------------------------------|----------|-----------------------------------|----------------------|
| 1.    | Sh. K.K. Tiwari, IA                             | 476      | 23062622                          | DHI, Udyog Bhawan    |
| 2.    | Sh S.K. Jain, D.O.                              | 428A     | 23063321<br>Extn.3318<br>23063166 | DIPP, Udyog Bhawan   |
| 4.    | Sh K.P. Singh, Dy. DGFT                         | 302      | 23061562<br>Extn.146              | DGFT, Udyog Bhawan . |
| 5     | Sh. S.K.Panigrahi , E.O                         | 404      | 23061562<br>Extn.265              | DGFT, Udyog Bhawan   |

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| <b>Case No.:50/15/80-ALC2/2013</b>                                                                                                                                            |                                 | Party Name:TERACOM LIMITED      | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>         |
| 1                                                                                                                                                                             | HQ File :01/80/050/00306/A M14/ | RLA File :05/24/040/00199/AM14/ | Lic.No/Date:05103643 16<br>03.09.2013      | Defer Date: 14.11.2017. |
| <b>Decision :</b> The Committee noted firm's reply dated 20.11.2015 has been sent to DEIT on 01.12.2015 for examination and comments. Reminder issued on 16.8.2017 to DEIT to |                                 |                                 |                                            |                         |



expedite their comments. Case is deferred to 14.11.2017.

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| <b>Case No.:1/7/80-ALC2/2017</b>                                                                                                                                                                                                                         | <b>Party Name:ALSTOM INDIA LIMITED,</b> | <b>Meet No/Date:13/80-ALC2/2017 26.09.2017</b> | <b>Deferred</b>            |
| HQ<br>:01/80/050/00111/AM18/                                                                                                                                                                                                                             | File<br>RLA<br>:03/81/040/00208/AM14/   | File<br>Lic.No/Date:0310751868<br>01.10.2013   | Defer Date:<br>14.11.2017. |
| <b>Decision :</b> The Committee noted that application sent to DHI on 24.8.2017 It is decided to send deficiency letter to the firm with request to furnish information on following<br><br>i. weight of import item.<br>Case is deferred to 14.11.2017. |                                         |                                                |                            |

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| <b>Case No.:15/19/80-ALC2/2013</b>                                                                                                                           | <b>Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.</b> | <b>Meet No/Date:13/80-ALC2/2017 26.09.2017</b> | <b>Deferred</b>            |
| HQ<br>:01/80/050/00387/AM14/                                                                                                                                 | File<br>RLA<br>:34/24/040/00097/AM14/               | File<br>Lic.No/Date:3410038311<br>22.10.2013   | Defer Date:<br>14.11.2017. |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to MSME (Chemical) for examination comments. Case is deferred to 14.11.2017. |                                                     |                                                |                            |

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| <b>Case No.:78/8/80-ALC2/2015</b>                                                                                                                              | <b>Party Name:ZENITH PRECISION PVT LTD .,</b> | <b>Meet No/Date:13/80-ALC2/2017 26.09.2017</b> | <b>Deferred</b>            |
| HQ<br>:01/80/050/00184/AM16/                                                                                                                                   | File<br>RLA<br>:07/24/040/00027/AM16/         | File<br>Lic.No/Date:0710108234<br>19.05.2015   | Defer Date:<br>14.11.2017. |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to DIPP on 25.9.2017 for examination comments. Case is deferred to 14.11.2017. |                                               |                                                |                            |

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| <b>Case No.:23/8/80-ALC2/2015</b>                                                                                                                             | <b>Party Name:FINEFIT SEAT COVERS &amp; ACCESSORIES</b> | <b>Meet No/Date:13/80-ALC2/2017 26.09.2017</b> | <b>Deferred</b>            |
| HQ<br>:01/80/050/00129/AM16/                                                                                                                                  | File<br>RLA<br>:10/24/040/00009/AM16/                   | File<br>Lic.No/Date:1010059146<br>20.05.2015   | Defer Date:<br>14.11.2017. |
| <b>Decision :</b> The Committee noted that the firm's reply dated 30.11.2015 has been sent to MSME for comments on 14.12.2015. Case is deferred to 14.11.2017 |                                                         |                                                |                            |

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| <b>Case No.:2/7/80-ALC2/2017</b> | <b>Party Name:ALSTOM INDIA LIMITED,</b> | <b>Meet No/Date:13/80-ALC2/2017 26.09.2017</b> | <b>Deferred</b>            |
| HQ<br>:01/80/050/00112/AM18/     | File<br>RLA<br>:03/94/040/01178/AM15/   | File<br>Lic.No/Date:0310796046<br>20.05.2015   | Defer Date:<br>14.11.2017. |



**Decision :** The Committee noted that comments from MSME is awaited since 2015. It is decided to send the application to DIPP for their examination and comments. Case is deferred to 14.11.2017

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| 7                                                                                                                                                                    | <b>Case No.:</b> 56/8/80-ALC2/2015       | <b>Party Name:</b> TERUMO PENPOL LIMITED  | <b>Meet No/Date:</b> 13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>                   |
|                                                                                                                                                                      | <b>HQ File</b><br>:01/80/050/00162/AM16/ | <b>RLA File</b><br>:53/24/040/00001/AM16/ | <b>Lic.No/Date:</b> 5310018506<br>19.06.2015       | <b>Defer Date:</b><br>14.11.2017. |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to the MSME (Chemical) for examination and comments. Case is deferred to 14.11.2017. |                                          |                                           |                                                    |                                   |

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| 8                                                                                                                                                                                                                                                                                                                                          | <b>Case No.:</b> 7/7/80-ALC2/2017        | <b>Party Name:</b> AYYAPPA CNC PVT.LTD,   | <b>Meet No/Date:</b> 13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>                   |
|                                                                                                                                                                                                                                                                                                                                            | <b>HQ File</b><br>:01/80/050/00117/AM18/ | <b>RLA File</b><br>:07/24/040/00152/AM16/ | <b>Lic.No/Date:</b> 0710108550<br>24.07.2015       | <b>Defer Date:</b><br>14.11.2017. |
| <b>Decision :</b> The committee noted the written comments furnished by Ministry of Defence, Directorate of International cooperation vide their letter No. DIC/SCOMET/4801/M/17 dated 21.7.2017. It is decided . It is decided to request DRDO to furnish the details of wastage allowed in import items. Case is deferred to 14.11.2017. |                                          |                                           |                                                    |                                   |

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| 9                                                                                                                                                                                  | <b>Case No.:</b> 33/17/80-ALC2/2015      | <b>Party Name:</b> NETAFIM IRRIGATION INDIA PVT.LTD. | <b>Meet No/Date:</b> 13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>                   |
|                                                                                                                                                                                    | <b>HQ File</b><br>:01/80/050/00337/AM16/ | <b>RLA File</b><br>:34/24/040/00095/AM16/            | <b>Lic.No/Date:</b> 3410041426<br>04.08.2015       | <b>Defer Date:</b><br>14.11.2017. |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to the MSME (Chemical) on 19.05.2017 for examination and comments. Case is deferred to 14.11.2017. |                                          |                                                      |                                                    |                                   |

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| 10                                                                                                                                                                                 | <b>Case No.:</b> 35/17/80-ALC2/2015      | <b>Party Name:</b> NETAFIM IRRIGATION INDIA PVT.LTD. | <b>Meet No/Date:</b> 13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>                  |
|                                                                                                                                                                                    | <b>HQ File</b><br>:01/80/050/00339/AM16/ | <b>RLA File</b><br>:34/24/040/00314/AM15/            | <b>Lic.No/Date:</b> 3410041424<br>04.08.2015       | <b>Defer Date:</b><br>14.11.2017 |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to the MSME (Chemical) on 19.05.2017 for examination and comments. Case is deferred to 14.11.2017. |                                          |                                                      |                                                    |                                  |

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| 11 | <b>Case No.:</b> 41/17/80-ALC2/2015 | <b>Party Name:</b> GEE PEE ELECTROSPARK PVT.LTD | <b>Meet No/Date:</b> 13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>    |
|    | <b>HQ File</b>                      | <b>RLA File</b>                                 | <b>Lic.No/Date:</b> 091006256                      | <b>Defer Date:</b> |



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| :01/80/050/00345/AM16<br>/                                                                                                                                                                                                                                                                                          | :09/24/040/00275/AM16<br>/ | 1<br>08.09.2015 | 14.11.2017 |
| <b>Decision :</b> The Committee noted that application sent to DHI on 16.8.207 for their examination and comments. It is decided to request the firm to submit information on following :-<br><br>Information on Sl. No 3.4. & 11 of standard deficiency ( export product wise )<br>Case is deferred to 14.11.2017. |                            |                 |            |

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| 1                                                                                                                                                                                  | <b>Case No.:9/23/80-ALC2/2015</b>  | Party Name:DECON INDIA PLASTICS PVT. LTD., | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>           |
| 2                                                                                                                                                                                  | HQ File :01/80/050/00422/AM16<br>/ | RLA File :31/83/040/00099/AM16<br>/        | Lic.No/Date:311006571<br>2<br>21.10.2015   | Defer Date:<br>14.11.2017 |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to the MSME (Chemical) on 21.02.2017 for examination and comments. Case is deferred to 14.11.2017. |                                    |                                            |                                            |                           |

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| 1                                                                                                                                                                                                                                                                                                                                           | <b>Case No.:8/7/80-ALC2/2017</b>   | Party Name:AYYAPPA CNC PVT.LTD,     | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>           |
| 3                                                                                                                                                                                                                                                                                                                                           | HQ File :01/80/050/00118/AM18<br>/ | RLA File :07/24/040/00260/AM16<br>/ | Lic.No/Date:071010897<br>6<br>30.10.2015   | Defer Date:<br>14.11.2017 |
| <b>Decision :</b> The committee noted the written comments furnished by Ministry of Defence , Directorate of International cooperation vide their letter No. DIC/SCOMET/4801/M/17 dated 21.7.2017. It is decided . It is decided to request DRDO to furnish the details of wastage allowed in import items. Case is deferred to 14.11.2017. |                                    |                                     |                                            |                           |

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| 1                                                                                                                                                                               | <b>Case No.:14/20/80-ALC2/2015</b> | Party Name:MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>           |
| 4                                                                                                                                                                               | HQ File :01/80/050/00391/AM16<br>/ | RLA File :04/24/040/00171/AM16<br>/                  | Lic.No/Date:041016126<br>2<br>03.11.2015   | Defer Date:<br>14.11.2017 |
| <b>Decision :</b> The Committee noted that the firm's reply dated 18.06.2016 has been sent to the MSME on 28.06.2016 for examination and comments. Case is deferred 14.11.2017. |                                    |                                                      |                                            |                           |

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| 1 | <b>Case No.:21/3/80-ALC2/2016</b> | Party Name:RAJOO BAUSANO EXTRUSION PVT. LTD. | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>           |
| 5 | HQ File :01/80/050/00132/AM17     | RLA File :24/24/040/00035/AM16               | Lic.No/Date:241004189<br>5                 | Defer Date:<br>14.11.2017 |

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के० पी० सिंह / K. P. SINGH  
उप महादेशिक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महादेशिकालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार / Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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| /                                                                                                                                                                       | / | 08.01.2016 | . |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to the MSME on 22.07.2016 for examination and comments. Case is deferred to 14.11.2017. |   |            |   |

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| 1<br>6                                                                                                                                                                                                                                                                                                                                      | <b>Case No.:</b> 6/7/80-<br><b>ALC2/2017</b> | <b>Party Name:</b> AYYAPPA<br>CNC PVT.LTD,    | <b>Meet No/Date:</b> 13/80-<br>ALC2/2017<br>26.09.2017 | <b>Deferred</b>                       |
|                                                                                                                                                                                                                                                                                                                                             | <b>HQ File</b><br>:01/80/050/00116/AM18<br>/ | <b>RLA File</b><br>:07/24/040/00360/AM16<br>/ | <b>Lic.No/Date:</b> 071010933<br>2<br>29.01.2016       | <b>Defer Date:</b><br>14.11.2017<br>. |
| <b>Decision :</b> The committee noted the written comments furnished by Ministry of Defence , Directorate of International cooperation vide their letter No. DIC/SCOMET/4801/M/17 dated 21.7.2017. It is decided . It is decided to request DRDO to furnish the details of wastage allowed in import items. Case is deferred to 14.11.2017. |                                              |                                               |                                                        |                                       |

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| 1<br>7                                                                                                                                                       | <b>Case No.:</b> 12/3/80-<br><b>ALC2/2016</b> | <b>Party Name:</b> ELITE<br>STEELS PVT LTD    | <b>Meet No/Date:</b> 13/80-<br>ALC2/2017<br>26.09.2017 | <b>Deferred</b>                       |
|                                                                                                                                                              | <b>HQ File</b><br>:01/80/050/00123/AM17<br>/  | <b>RLA File</b><br>:05/23/040/00479/AM16<br>/ | <b>Lic.No/Date:</b> 051039764<br>6<br>18.02.2016       | <b>Defer Date:</b><br>14.11.2017<br>. |
| <b>Decision :</b> The Committee noted that the firm's reply dated 09.05.2017 has been sent to DHI on 19.05.2017 for comments. Case is deferred to 14.11.2017 |                                               |                                               |                                                        |                                       |

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| 1<br>8                                                                                                                                                                                        | <b>Case No.:</b> 31/6/80-<br><b>ALC2/2016</b> | <b>Party Name:</b> GOLD<br>MOHUR PROFILES<br>LTD. | <b>Meet No/Date:</b> 13/80-<br>ALC2/2017<br>26.09.2017 | <b>Deferred</b>                       |
|                                                                                                                                                                                               | <b>HQ File</b><br>:01/80/050/00190/AM17<br>/  | <b>RLA File</b><br>:05/23/040/00480/AM16<br>/     | <b>Lic.No/Date:</b> 051039763<br>6<br>18.02.2016       | <b>Defer Date:</b><br>14.11.2017<br>. |
| <b>Decision :</b> The Committee noted that the firm's reply dated 09.03.2017 has been sent to the MSME (Chemical) on 21.03.2017 for examination and comments. Case is deferred to 14.11.2017. |                                               |                                                   |                                                        |                                       |

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| 1<br>9                                                                                                                                                                  | <b>Case No.:</b> 9/3/80-<br><b>ALC2/2016</b> | <b>Party Name:</b> MIBA<br>DRIVETEC INDIA<br>PRIVATE LIMITED | <b>Meet No/Date:</b> 13/80-<br>ALC2/2017<br>26.09.2017 | <b>Deferred</b>                       |
|                                                                                                                                                                         | <b>HQ File</b><br>:01/80/050/00120/AM17<br>/ | <b>RLA File</b><br>:31/83/040/00166/AM16<br>/                | <b>Lic.No/Date:</b> 311006602<br>0<br>01.03.2016       | <b>Defer Date:</b><br>14.11.2017<br>. |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to the MSME on 04.05.2017 for examination and comments. Case is deferred to 14.11.2017. |                                              |                                                              |                                                        |                                       |



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| <b>Case No.:</b> 11/3/80-<br><b>ALC2/2016</b>                                                                                                                           | <b>Party Name:</b> MIBA<br>DRIVETEC INDIA<br>PRIVATE LIMITED | <b>Meet No/Date:</b> 13/80-<br>ALC2/2017<br>26.09.2017 | <b>Deferred</b>                   |
| <b>HQ File</b><br>:01/80/050/00122/AM17/                                                                                                                                | <b>RLA File</b><br>:31/83/040/00165/AM16/                    | <b>Lic.No/Date:</b> 3110066019<br>01.03.2016           | <b>Defer Date:</b><br>14.11.2017. |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to the MSME on 04.05.2017 for examination and comments. Case is deferred to 14.11.2017. |                                                              |                                                        |                                   |

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| <b>Case No.:</b> 32/6/80-<br><b>ALC2/2016</b>                                                                                                                                      | <b>Party Name:</b> INJECTOPLAST<br>PVT.LTD | <b>Meet No/Date:</b> 13/80-<br>ALC2/2017<br>26.09.2017 | <b>Deferred</b>                  |
| <b>HQ File</b><br>:01/80/050/00191/AM17/                                                                                                                                           | <b>RLA File</b><br>:06/24/040/00048/AM16/  | <b>Lic.No/Date:</b> 061003833<br>8<br>10.03.2016       | <b>Defer Date:</b><br>14.11.2017 |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 14.11.2017. |                                            |                                                        |                                  |

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| <b>Case No.:</b> 17/3/80-<br><b>ALC2/2016</b>                                                                                                                                      | <b>Party Name:</b> TERUMO<br>PENPOL PRIVATE<br>LIMITED | <b>Meet No/Date:</b> 13/80-<br>ALC2/2017<br>26.09.2017 | <b>Deferred</b>                  |
| <b>HQ File</b><br>:01/80/050/00128/AM17/                                                                                                                                           | <b>RLA File</b><br>:53/24/040/00030/AM16/              | <b>Lic.No/Date:</b> 531001861<br>6<br>21.03.2016       | <b>Defer Date:</b><br>14.11.2017 |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 14.11.2017. |                                                        |                                                        |                                  |

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| <b>Case No.:</b> 36/6/80-<br><b>ALC2/2016</b>                                                                                                                                            | <b>Party Name:</b> L& T-<br>MHPS TURBINE<br>GENERATORS<br>PRIVATE LIMITED | <b>Meet No/Date:</b> 13/80-<br>ALC2/2017<br>26.09.2017 | <b>Approved</b> |
| <b>HQ File</b><br>:01/80/050/00195/AM17/                                                                                                                                                 | <b>RLA File</b><br>:03/95/040/00855/AM16/                                 | <b>Lic.No/Date:</b> 0310803636<br>30.03.2016           |                 |
| <b>Decision :</b> The committee decided to ratify the norms based on the recommendation of DHI I.D No. TSWB 3/67/2016 dated 06.10.2017 ( Copy of letter attached at the end of minutes). |                                                                           |                                                        |                 |
| RA concern may take further necessary action accordingly.                                                                                                                                |                                                                           |                                                        |                 |

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| <b>Case No.:</b> 37/6/80-<br><b>ALC2/2016</b> | <b>Party Name:</b> L& T-<br>MHPS TURBINE<br>GENERATORS<br>PRIVATE LIMITED | <b>Meet No/Date:</b> 13/80-<br>ALC2/2017<br>26.09.2017 | <b>Approved</b> |
| <b>HQ File</b>                                | <b>RLA File</b>                                                           | <b>Lic.No/Date:</b> 0310803635                         |                 |

- 6 -

कें० पी० सिंह/K. P. SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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| :01/80/050/00196/AM17/                                                                                                                                                                   |  | :03/95/040/00859/AM16/ | 30.03.2016 |
| <b>Decision :</b> The committee decided to ratify the norms based on the recommendation of DHI I.D No. TSWB 3/67/2016 dated 06.10.2017 ( Copy of letter attached at the end of minutes). |  |                        |            |
| RA concern may take further necessary action accordingly.                                                                                                                                |  |                        |            |

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| 2<br>5                                                                                                                                                                  | <b>Case No.:42/6/80-ALC2/2016</b>     | Party Name:REFORM TOOLS PVT. LTD.,     | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>           |
|                                                                                                                                                                         | HQ File<br>:01/80/050/00202/AM17<br>/ | RLA File<br>:02/24/040/00216/AM16<br>/ | Lic.No/Date:021020658<br>6<br>30.03.2016   | Defer Date:<br>14.11.2017 |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to the MSME on 24.08.2016 for examination and comments. Case is deferred to 14.11.2017. |                                       |                                        |                                            |                           |

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| 2<br>6                                                                                                                                                                                                       | <b>Case No.:3/7/80-ALC2/2017</b>  | Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD. | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>           |
|                                                                                                                                                                                                              | HQ File<br>:01/80/050/00113/AM18/ | RLA File<br>:03/95/040/01011/AM16/                  | Lic.No/Date:031080385<br>3<br>07.04.2016   | Defer Date:<br>14.11.2017 |
| <b>Decision :</b> The committee noted that deficiency raised by DIPP vide their U.O No. 12/61/2017-TSW/27 dated 16.8.2017. Letter sent to the firm vide e mail on 22.9.2017. Case is deferred to 14.11.2017. |                                   |                                                     |                                            |                           |

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| 2<br>7                                                                                                                                                                                                                                                                                            | <b>Case No.:24/6/80-ALC2/2016</b>     | Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>           |
|                                                                                                                                                                                                                                                                                                   | HQ File<br>:01/80/050/00183/AM17<br>/ | RLA File<br>:31/83/040/00002/AM17<br>/                | Lic.No/Date:311006611<br>5<br>12.04.2016   | Defer Date:<br>14.11.2017 |
| <b>Decision :</b> The Committee noted that information furnished by the firm sent to DHI on 09.8.2017. DHI raised deficiency vide their U.O. No. 3/63/16 TSW (B) dated 25.8.2017. It is decided to send letter to the firm to furnish the requisite information. .Case is deferred to 14.11.2017. |                                       |                                                       |                                            |                           |

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| 2<br>8 | <b>Case No.:5/7/80-ALC2/2017</b> | Party Name:BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED, | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b> |
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7

के० पी० सिंह / K. P. SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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| HQ<br>:01/80/050/00115/AM18<br>/                                                                                                                                                                                            | File<br>:17/24/040/00010/AM17<br>/ | RLA<br>/ | File<br>:17/24/040/00010/AM17<br>/ | Lic.No/Date:171000631<br>3<br>25.04.2016 | Defer Date:<br>14.11.2017 |
| <b>Decision :</b> The Committee noted that hard copy of the firm's application has been not been received and letter sent to RA & firm to furnish 4 set of application to process the case. Case is deferred to 14.11.2017. |                                    |          |                                    |                                          |                           |

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| Case<br>ALC2/2016                                                                                                                                                                  | No.:3/6/80-                        | Party<br>Name:ANGIPLAST<br>PRIVATE LIMITED | Meet<br>ALC2/2017<br>26.09.2017    | No/Date:13/80-                           | Deferred                  |
| HQ<br>:01/80/050/00162/AM17<br>/                                                                                                                                                   | File<br>:08/24/040/00032/AM17<br>/ | RLA<br>/                                   | File<br>:08/24/040/00032/AM17<br>/ | Lic.No/Date:081013776<br>6<br>26.04.2016 | Defer Date:<br>14.11.2017 |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 14.11.2017. |                                    |                                            |                                    |                                          |                           |

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| Case<br>ALC2/2016                                                                                                                                                                  | No.:4/6/80-                        | Party<br>Name:ANGIPLAST<br>PRIVATE LIMITED | Meet<br>ALC2/2017<br>26.09.2017    | No/Date:13/80-                           | Deferred                  |
| HQ<br>:01/80/050/00163/AM17<br>/                                                                                                                                                   | File<br>:08/24/040/00031/AM17<br>/ | RLA<br>/                                   | File<br>:08/24/040/00031/AM17<br>/ | Lic.No/Date:081013776<br>5<br>26.04.2016 | Defer Date:<br>14.11.2017 |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 14.11.2017. |                                    |                                            |                                    |                                          |                           |

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| Case<br>ALC2/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | No.:22/6/80-                       | Party<br>Name:CORNING<br>TECHNOLOGIES<br>INDIA PVT. LTD. | Meet<br>ALC2/2017<br>26.09.2017    | No/Date:13/80-                           | Deferred                  |
| HQ<br>:01/80/050/00181/AM17<br>/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | File<br>:05/23/040/00574/AM16<br>/ | RLA<br>/                                                 | File<br>:05/23/040/00574/AM16<br>/ | Lic.No/Date:051039831<br>9<br>27.04.2016 | Defer Date:<br>14.11.2017 |
| <b>Decision :</b> The Committee noted that DEIT vide their deficiency letter No. 17/26.2016-IPHW dated 11.8.2017 directly written to the firm that no response has been received from the firm to depute a Technical representative so far. If information not received within 15 days, the case will be treated as closed. Final reminder sent to the firm vide e mail on 22.9.2017. with request to expedite their information within 15 days failing which case will be rejected. Case is deferred to 14.11.2017. |                                    |                                                          |                                    |                                          |                           |

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| Case<br>ALC2/2016            | No.:30/3/80-                   | Party<br>Name:GOLDEN<br>ROLLS PVT LTD | Meet<br>ALC2/2017<br>26.09.2017 | No/Date:13/80-                       | Closed. |
| HQ<br>:01/80/050/00142/AM17/ | File<br>:05/23/040/00403/AM16/ | RLA<br>/                              | File<br>:05/23/040/00403/AM16/  | Lic.No/Date:0510398340<br>29.04.2016 |         |



**Decision :** The Committee noted that application of the firm is not complete and letter sent to CLA Delhi on 22.8.2017 to furnish complete set of application within 15 days failing which case will be treated as closed. As on date complete set of application not received from CLA. It is decided to close the case.

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| 3 | <b>Case No.:44/6/80-ALC2/2016</b>     | Party Name:ANGIPLAST PRIVATE LIMITED   | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>                |
| 3 | HQ File<br>:01/80/050/00204/AM17<br>/ | RLA File<br>:08/24/040/00029/AM17<br>/ | Lic.No/Date:081013780<br>4<br>02.05.2016   | Defer Date:<br>14.11.2017<br>. |

**Decision :** The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 14.11.2017.

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| 3 | <b>Case No.:50/6/80-ALC2/2016</b>     | Party Name:VEE KAY VIKRAM & CO LLP     | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>                |
| 4 | HQ File<br>:01/80/050/00210/AM17<br>/ | RLA File<br>:08/24/040/00428/AM16<br>/ | Lic.No/Date:081013782<br>9<br>03.05.2016   | Defer Date:<br>14.11.2017<br>. |

**Decision :** The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 14.11.2017.

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| 3 | <b>Case No.:45/6/80-ALC2/2016</b>     | Party Name:ANGIPLAST PRIVATE LIMITED   | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>                |
| 5 | HQ File<br>:01/80/050/00205/AM17<br>/ | RLA File<br>:08/24/040/00054/AM17<br>/ | Lic.No/Date:081013787<br>6<br>09.05.2016   | Defer Date:<br>14.11.2017<br>. |

**Decision :** The Committee noted that the firm's application has been sent to the MSME (Chemical) on 06.10.2016 for examination and comments. Case is deferred to 14.11.2017.

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| 3 | <b>Case No.:46/6/80-ALC2/2016</b>     | Party Name:MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>                |
| 6 | HQ File<br>:01/80/050/00206/AM17<br>/ | RLA File<br>:04/24/040/00030/AM17<br>/               | Lic.No/Date:041016189<br>9<br>10.05.2016   | Defer Date:<br>14.11.2017<br>. |

**Decision :** The Committee noted that the firm's application has been sent to the MSME on 13.06.2016 for examination and comments. Case is deferred to 14.11.2017.

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| 3 | <b>Case No.:3/9/80-ALC2/2016</b> | Party Name:TERUMO PENPOL PRIVATE | Meet No/Date:13/80-ALC2/2017 | <b>Deferred</b> |
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|                                                                                                                                                                                    |      | LIMITED                           | 26.09.2017                                       |                                |
| HQ<br>:01/80/050/00256/AM17<br>/                                                                                                                                                   | File | RLA<br>:53/24/040/00005/AM17<br>/ | File<br>Lic.No/Date:531001891<br>6<br>25.05.2016 | Defer Date:<br>14.11.2017<br>. |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 14.11.2017. |      |                                   |                                                  |                                |

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| 3<br>8                                                                                                                                                                                                                                                                                                                                                                                                                | <b>Case No.:17/21/80-ALC2/2016</b> | Party Name:TRF LIMITED,                   | Meet No/Date:13/80-ALC2/2017<br>26.09.2017       | <b>Deferred</b>                |
|                                                                                                                                                                                                                                                                                                                                                                                                                       | HQ<br>:01/80/050/00477/AM17<br>/   | File<br>RLA<br>:02/24/040/00041/AM17<br>/ | File<br>Lic.No/Date:021020673<br>1<br>03.06.2016 | Defer Date:<br>14.11.2017<br>. |
| <b>Decision :</b> The Committee noted that firms reply dated 11.7.2017 sent to DHI on 7.8.2017.DHI stated that the firm has not clarified the point raised in deficiency letter dated 29.3.2017. This office vide e mail dated has requestd the firm to appear for Personal Hearing before norms committee meeting on 26.9.2017., However firm has not appeared for personal hearing. Case is deferred to 14.11.2017. |                                    |                                           |                                                  |                                |

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| 3<br>9                                                                                                                                                                  | <b>Case No.:22/12/80-ALC2/2016</b> | Party Name:KSS ABHISHEK SAFETY SYSTEMS PVT. LTD, | Meet No/Date:13/80-ALC2/2017<br>26.09.2017       | <b>Deferred</b>                |
|                                                                                                                                                                         | HQ<br>:01/80/050/00338/AM17<br>/   | File<br>RLA<br>:05/23/040/00122/AM17<br>/        | File<br>Lic.No/Date:051039881<br>6<br>15.06.2016 | Defer Date:<br>14.11.2017<br>. |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to the MSME on 16.12.2016 for examination and comments. Case is deferred to 14.11.2017. |                                    |                                                  |                                                  |                                |

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| 4<br>0                                                                                                                                                                            | <b>Case No.:21/12/80-ALC2/2016</b> | Party Name:DIGI DRIVES P.LTD              | Meet No/Date:13/80-ALC2/2017<br>26.09.2017       | <b>Deferred</b>                |
|                                                                                                                                                                                   | HQ<br>:01/80/050/00337/AM17<br>/   | File<br>RLA<br>:05/23/040/00144/AM17<br>/ | File<br>Lic.No/Date:051039884<br>9<br>20.06.2016 | Defer Date:<br>14.11.2017<br>. |
| <b>Decision :</b> The Committee noted that the firm's reply dated 19.11.2016 has been sent to the MSME on 15.12.2016 for examination and comments Case is deferred to 14.11.2017. |                                    |                                           |                                                  |                                |

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| 4<br>1 | <b>Case No.:7/12/80-ALC2/2016</b> | Party Name:VEE KAY VIKRAM & CO LLP        | Meet No/Date:13/80-ALC2/2017<br>26.09.2017       | <b>Deferred</b>                |
|        | HQ<br>:01/80/050/00323/AM17<br>/  | File<br>RLA<br>:08/24/040/00117/AM17<br>/ | File<br>Lic.No/Date:081013820<br>9<br>24.06.2016 | Defer Date:<br>14.11.2017<br>. |

10

कें० पी० सिंह/K. P. SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



**Decision :** The Committee noted that the firm's application has been sent to the MSME on 05.09.2016 for examination and comments. Case is deferred to 14.11.2017.

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| <b>Case No.:</b> 6/12/80-ALC2/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | <b>Party Name:</b> CORNING TECHNOLOGIES INDIA PVT. LTD. | <b>Meet No/Date:</b> 13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>                  |
| <b>HQ File</b><br>:01/80/050/00322/AM17<br>/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | <b>RLA File</b><br>:05/23/040/00179/AM17<br>/           | <b>Lic.No/Date:</b> 051039903<br>5<br>08.07.2016   | <b>Defer Date:</b><br>14.11.2017 |
| <p><b>Decision :</b> The Committee noted that DEIT vide their deficiency letter No. 17/362016-IPHW dated 11.8.2017 directly written to the firm that no response has been received from the firm in respect of their earlier letter dated 8.6.2017 to depute a Technical representative so far. If information not received within 15 days, the case will be treated as closed. Final reminder sent to the firm vide e mail dated 22.9.2017 with request to expedite their information with in 15 days failing which case will be rejected. Case is deferred to 14.11.2017.</p> |                                                         |                                                    |                                  |

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| <b>Case No.:</b> 9/12/80-ALC2/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | <b>Party Name:</b> DELPHI AUTOMOTIVE SYSTEMS PVT LTD | <b>Meet No/Date:</b> 13/80-ALC2/2017<br>26.09.2017 | <b>Approved</b> |
| <b>HQ File</b><br>:01/80/050/00325/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                              | <b>RLA File</b><br>:05/23/040/00215/AM17/            | <b>Lic.No/Date:</b> 0510399243<br>27.07.2016       |                 |
| <p><b>Decision :</b> The Committee deliberated on the matter and decided to ratify the norms in line with other similar Advanse authorisation as under :-</p> <p><b>For export item No. 1:</b></p> <p>i) Import items No. 1 to 13 - On net to net basis.</p> <p><b>For export item No. 2:</b></p> <p>i) Import item No. 14 :- 1.05 Kgs./Kg. content in export product.<br/>ii) Import items No. 15 to 20 :- On net to net basis.</p> <p>RA Concern may take further necessary action accordingly.</p> |                                                      |                                                    |                 |

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| <b>Case No.:</b> 25/12/80-ALC2/2016                                                                                                                                                       | <b>Party Name:</b> TERUMO PENPOL PRIVATE LIMITED | <b>Meet No/Date:</b> 13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>                  |
| <b>HQ File</b><br>:01/80/050/00341/AM17<br>/                                                                                                                                              | <b>RLA File</b><br>:53/24/040/00009/AM17<br>/    | <b>Lic.No/Date:</b> 531001914<br>9<br>27.07.2016   | <b>Defer Date:</b><br>14.11.2017 |
| <p><b>Decision :</b> The Committee noted that the firm's application has been sent to the MSME (Chemical) on 05.09.2016 for examination and comments. Case is deferred to 14.11.2017.</p> |                                                  |                                                    |                                  |



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| 4<br>5                                                                                                                                                                             | <b>Case No.:15/12/80-ALC2/2016</b>    | Party Name:DECON INDIA PLASTICS PVT. LTD., | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>           |
|                                                                                                                                                                                    | HQ File<br>:01/80/050/00331/AM17<br>/ | RLA File<br>:31/83/040/00064/AM17<br>/     | Lic.No/Date:311006629<br>1<br>10.08.2016   | Defer Date:<br>14.11.2017 |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to the MSME (Chemical) on 05.09.2016 for examination and comments. Case is deferred to 14.11.2017. |                                       |                                            |                                            |                           |

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| 4<br>6                                                                                                                                                                             | <b>Case No.:1/12/80-ALC2/2016</b>     | Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED, | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>           |
|                                                                                                                                                                                    | HQ File<br>:01/80/050/00317/AM17<br>/ | RLA File<br>:04/24/040/00090/AM17<br>/         | Lic.No/Date:041016221<br>6<br>23.08.2016   | Defer Date:<br>14.11.2017 |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to the MSME (Chemical) on 07.10.2016 for examination and comments. Case is deferred to 14.11.2017. |                                       |                                                |                                            |                           |

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| 47                                                                                                                                                                    | <b>Case No.:6/13/80-ALC2/2017</b> | Party Name:BOMBARDIER TRANSPORTATION INDIA PRIVATE LTD | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b> |
|                                                                                                                                                                       | HQ File<br>:01/80/050/00242/AM18/ | RLA File<br>:34/21/040/00306/AM17/                     | Lic.No/Date:3410042477<br>30.08.2016       | Defer Date:     |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to the DHI on 20.9.2017 for examination and comments. Case is deferred to 14.11.2017. |                                   |                                                        |                                            |                 |

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| 48                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | <b>Case No.:9/21/80-ALC2/2016</b> | Party Name:NETAFIM IRRIGATION INDIA PVT.LTD. | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Rejected.</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | HQ File<br>:01/80/050/00469/AM17/ | RLA File<br>:34/24/040/00166/AM17/           | Lic.No/Date:3410042535<br>20.09.2016       |                  |
| <b>Decision :</b> The Committee noted that MSME vide O.M. No. TL-12024/28/2016-GC and F-DCMSME-19 dated 17.04.2017 has raised deficiency in the firm's application and letter sent to the firm vide email on 27.6.2017 . The final reminder sent through e mail on 16.8.2017 and no information received from the firm so far. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.<br><br>RA may take further necessary action accordingly |                                   |                                              |                                            |                  |

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| 4<br>9 | <b>Case No.:7/21/80-ALC2/2016</b> | Party Name:EMPIRE INDUSTRIES | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b> |
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| HQ<br>:01/80/050/00467/AM17<br>/                                                                                                                                                   | File<br>RLA<br>:34/24/040/00167/AM17<br>/ | File<br>Lic.No/Date:341004254<br>6<br>21.09.2016 | Defer Date:<br>14.11.2017 |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to the MSME (Chemical) on 07.10.2016 for examination and comments. Case is deferred to 14.11.2017. |                                           |                                                  |                           |

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| 5<br>0                                                                                                                                                                 | <b>Case No.:26/25/80-ALC2/2016</b> | Party Name:NUCON<br>AEROSPACE PVT<br>LTD  | Meet No/Date:13/80-<br>ALC2/2017<br>26.09.2017   | <b>Deferred</b>           |
|                                                                                                                                                                        | HQ<br>:01/80/050/00586/AM17<br>/   | File<br>RLA<br>:09/24/040/00281/AM17<br>/ | File<br>Lic.No/Date:091006416<br>1<br>21.09.2016 | Defer Date:<br>14.11.2017 |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to the MSME on 09.03.2017 for examination and comments Case is deferred to 14.11.2017. |                                    |                                           |                                                  |                           |

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| 51                                                                                                                                                                                                                                                                                                                                                                                                                                             | <b>Case No.:8/21/80-ALC2/2016</b> | Party Name:NETAFIM<br>IRRIGATION INDIA<br>PVT.LTD. | Meet No/Date:13/80-<br>ALC2/2017<br>26.09.2017 | <b>Rejected</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                | HQ<br>:01/80/050/00468/AM17/      | File<br>RLA<br>:34/24/040/00193/AM17/              | File<br>Lic.No/Date:3410042599<br>19.10.2016   |                 |
| <b>Decision :</b> The Committee noted that MSME vide O.M. No. TL-12024/28/2016-GC and F-DCMSME-19 dated 17.04.2017 has raised deficiency in the firm's application and letter sent to the firm vide email on 27.6.2017 and final reminder sent through e mail on 16.8.2017 and no information received from the firm so far. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. |                                   |                                                    |                                                |                 |
| RA may take further necessary action accordingly.                                                                                                                                                                                                                                                                                                                                                                                              |                                   |                                                    |                                                |                 |

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| 5<br>2                                                                                                                                                                                                                                     | <b>Case No.:2/21/80-ALC2/2016</b> | Party Name:CLYDE<br>BERGEMANN INDIA<br>PRIVATE LIMITED | Meet No/Date:13/80-<br>ALC2/2017<br>26.09.2017   | <b>Deferred</b>           |
|                                                                                                                                                                                                                                            | HQ<br>:01/80/050/00462/AM17<br>/  | File<br>RLA<br>:05/23/040/00331/AM17<br>/              | File<br>Lic.No/Date:051040017<br>4<br>20.10.2016 | Defer Date:<br>14.11.2017 |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to the MSME (Chemical) on 10.01.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 14.11.2017. |                                   |                                                        |                                                  |                           |

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| 5<br>3 | <b>Case No.:25/21/80-ALC2/2016</b> | Party Name:L& T-<br>MHPS TURBINE<br>GENERATORS<br>PRIVATE LIMITED | Meet No/Date:13/80-<br>ALC2/2017<br>26.09.2017   | <b>Deferred</b>           |
|        | HQ<br>:01/80/050/00485/AM17<br>/   | File<br>RLA<br>:03/95/040/00528/AM17<br>/                         | File<br>Lic.No/Date:031080865<br>0<br>21.10.2016 | Defer Date:<br>14.11.2017 |



**Decision :** The Committee noted that the firm's request dated 22.05.2017 received through e-mail for grant of two months time for submission the reply up to 31.7.2017 already expired and no reply received so far. Final reminder sent to the firm vide e mail on 22.9.2017.  
Case is deferred to 14.11.2017.

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| 5<br>4 | <b>Case No.:</b> 10/21/80-<br>ALC2/2016  | <b>Party Name:</b> EMPIREINDUSTRIES       | <b>Meet No/Date:</b> 13/80-<br>ALC2/2017<br>26.09.2017 | <b>Deferred</b>                   |
|        | <b>HQ File</b><br>:01/80/050/00470/AM17/ | <b>RLA File</b><br>:34/24/040/00199/AM17/ | <b>Lic.No/Date:</b> 34100426<br>29<br>27.10.2016       | <b>Defer Date:</b><br>14.11.2017. |

**Decision :** The Committee noted that the firm's application has been sent to the MSME (Chemical) on 10.01.2017 for examination and comments.. Case is deferred to 14.11.2017.

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| 5<br>5 | <b>Case No.:</b> 21/21/80-<br>ALC2/2016  | <b>Party Name:</b> TERUMO<br>PENPOL PRIVATE<br>LIMITED | <b>Meet No/Date:</b> 13/80-<br>ALC2/2017<br>26.09.2017 | <b>Deferred</b>                   |
|        | <b>HQ File</b><br>:01/80/050/00481/AM17/ | <b>RLA File</b><br>:53/24/040/00023/AM17/              | <b>Lic.No/Date:</b> 531001925<br>6<br>02.12.2016       | <b>Defer Date:</b><br>14.11.2017. |

**Decision :** The Committee noted that the firm's application has been sent to the MSME (Chemical) on 10.01.2017 for examination and comments. Case is deferred to 14.11.2017.

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| 5<br>6 | <b>Case No.:</b> 4/4/80-<br>ALC2/2017    | <b>Party Name:</b> VEE KAY<br>VIKRAM & CO LLP | <b>Meet No/Date:</b> 13/80-<br>ALC2/2017<br>26.09.2017 | <b>Deferred</b>                   |
|        | <b>HQ File</b><br>:01/80/050/00059/AM18/ | <b>RLA File</b><br>:08/24/040/00105/AM17/     | <b>Lic.No/Date:</b> 081013968<br>0<br>08.02.2017       | <b>Defer Date:</b><br>14.11.2017. |

**Decision :** The Committee noted that hard copy of the application received from RA, Ahmedabad sent to DIPP on 6.9.2017 for their examination and comments. Case is deferred to 14.11.2017.

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| 5<br>7 | <b>Case No.:</b> 5/4/80-<br>ALC2/2017    | <b>Party Name:</b> VEE KAY<br>VIKRAM & CO LLP | <b>Meet No/Date:</b> 13/80-<br>ALC2/2017<br>26.09.2017 | <b>Deferred</b>                   |
|        | <b>HQ File</b><br>:01/80/050/00060/AM18/ | <b>RLA File</b><br>:08/24/040/00194/AM17/     | <b>Lic.No/Date:</b> 081013968<br>2<br>08.02.2017       | <b>Defer Date:</b><br>14.11.2017. |

**Decision :** The Committee noted that hard copy of the application received from RA, Ahmedabad sent to DIPP on 6.9.2017 for their examination and comments. Case is



deferred to 14.11.2017.

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| 5<br>8                                                                                                                                                              | <b>Case No.:1/24/80-ALC2/2016</b>     | <b>Party Name:SHAKTIMAN RUB ROLLS P.LTD.,</b> | <b>Meet No/Date:13/80-ALC2/2017</b><br>26.09.2017 | <b>Deferred</b>           |
|                                                                                                                                                                     | HQ File<br>:01/80/050/00560/AM17<br>/ | RLA File<br>:33/24/040/00009/AM17<br>/        | Lic.No/Date:331003036<br>9<br>09.02.2017          | Defer Date:<br>14.11.2017 |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to MSME on 12.04.2017 for examination and comments. Case is deferred to 14.11.2017. |                                       |                                               |                                                   |                           |

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| 5<br>9                                                                                                                                                                                                                                               | <b>Case No.:2/1/80-ALC2/2017</b>      | <b>Party Name:THE INDURE PVT. LTD</b>  | <b>Meet No/Date:13/80-ALC2/2017</b><br>26.09.2017 | <b>Deferred</b>           |
|                                                                                                                                                                                                                                                      | HQ File<br>:01/80/050/00652/AM17<br>/ | RLA File<br>:05/24/040/00560/AM17<br>/ | Lic.No/Date:051040163<br>4<br>14.02.2017          | Defer Date:<br>14.11.2017 |
| <b>Decision :</b> The Committee noted that deficiency raised by DHI vide UO No. TSW(B)-3/43/2017 . The deficiency letter sent to the firm vide e mail on 4.7.2017 and final reminder sent vide e mail on 25.9.2017 . Case is deferred to 14.11.2017. |                                       |                                        |                                                   |                           |

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| 6<br>0                                                                                                                                                                                                                                                                                                                                                                   | <b>Case No.:25/7/80-ALC2/2017</b>     | <b>Party Name:FRIZAIR PRIVATE LIMITED</b> | <b>Meet No/Date:13/80-ALC2/2017</b><br>26.09.2017 | <b>Deferred</b>           |
|                                                                                                                                                                                                                                                                                                                                                                          | HQ File<br>:01/80/050/00135/AM18<br>/ | RLA File<br>:09/24/040/00566/AM17<br>/    | Lic.No/Date:091006468<br>6<br>15.02.2017          | Defer Date:<br>14.11.2017 |
| <b>Decision :</b> The committee noted that firms application has been sent to DIPP on on 3.7.2017. The deficiency letter sent to the firm vide e mail on 25.9.2017 to furnish information on following :-<br><br>1, The Information in respect of Sl. No.3, 4, 5 & 11 of Standard Deficiency format in respect of Export product<br><br>Case is deferred to 14.11.2017.. |                                       |                                           |                                                   |                           |

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| 6<br>1                                                                                                                                                                         | <b>Case No.:3/1/80-ALC2/2017</b>      | <b>Party Name:M M AQUA TECHNOLOGIES LTD.</b> | <b>Meet No/Date:13/80-ALC2/2017</b><br>26.09.2017 | <b>Deferred</b>           |
|                                                                                                                                                                                | HQ File<br>:01/80/050/00653/AM17<br>/ | RLA File<br>:05/24/040/00140/AM14<br>/       | Lic.No/Date:051040172<br>0<br>20.02.2017          | Defer Date:<br>14.11.2017 |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to MSME (Chemical) on 05.04.2017 for examination and comments. Case is deferred to 14.11.2017. |                                       |                                              |                                                   |                           |



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| 6<br>2                                                                                                                                                                       | <b>Case No.:1/4/80-ALC2/2017</b>       | <b>Party Name:INJECTOPLAST PVT.LTD</b>  | <b>Meet No/Date:13/80-ALC2/2017</b><br>26.09.2017 | <b>Deferred</b>                  |
|                                                                                                                                                                              | <b>HQ File :01/80/050/00056/AM18 /</b> | <b>RLA File :06/24/040/00048/AM17 /</b> | <b>Lic.No/Date:061003858</b><br>7<br>28.03.2017   | <b>Defer Date:</b><br>14.11.2017 |
| <b>Decision :</b> The Committee noted that hard copy of the firm's application sent to MSME on 5.6.2017 for their examination and comments . Case is deferred to 14.11.2017. |                                        |                                         |                                                   |                                  |

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| 6<br>3                                                                                                                                                                                                                                                                                 | <b>Case No.:5/1/80-ALC2/2017</b>       | <b>Party Name:FRIZAIR PRIVATE LIMITED</b> | <b>Meet No/Date:13/80-ALC2/2017</b><br>26.09.2017 | <b>Deferred</b>                  |
|                                                                                                                                                                                                                                                                                        | <b>HQ File :01/80/050/00655/AM17 /</b> | <b>RLA File :09/24/040/00666/AM17 /</b>   | <b>Lic.No/Date:091006485</b><br>2<br>31.03.2017   | <b>Defer Date:</b><br>14.11.2017 |
| <b>Decision :</b> The Committee noted that this office has requested RA to furnish hard copy of application vide e mail dated 02.5.2017 and final reminder 25.9.2017 to furnish hard copy within 15 days failing which case will be treated as closed. Case is deferred to 14.11.2017. |                                        |                                           |                                                   |                                  |

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| 6<br>4                                                                                                                                                                                                                                                                                      | <b>Case No.:3/4/80-ALC2/2017</b>       | <b>Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED</b> | <b>Meet No/Date:13/80-ALC2/2017</b><br>26.09.2017 | <b>Deferred</b>                  |
|                                                                                                                                                                                                                                                                                             | <b>HQ File :01/80/050/00058/AM18 /</b> | <b>RLA File :04/24/040/00230/AM17 /</b>               | <b>Lic.No/Date:041016295</b><br>8<br>07.04.2017   | <b>Defer Date:</b><br>14.11.2017 |
| <b>Decision :</b> The Committee noted that the application has been sent to DHI on 16.8.2017 for their comments.. It is decided to request the firm to furnish earlier advance authorisation no of same export product against which norms earlier allowed. Case is deferred to 14.11.2017. |                                        |                                                       |                                                   |                                  |

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| 6<br>5                                                                                                                                                                                                                                                                                                                     | <b>Case No.:22/7/80-ALC2/2017</b>      | <b>Party Name:BONATRANS INDIA PRIVATE LIMITED</b> | <b>Meet No/Date:13/80-ALC2/2017</b><br>26.09.2017 | <b>Deferred</b>                  |
|                                                                                                                                                                                                                                                                                                                            | <b>HQ File :01/80/050/00132/AM18 /</b> | <b>RLA File :03/94/040/00005/AM18 /</b>           | <b>Lic.No/Date:031081246</b><br>4<br>12.04.2017   | <b>Defer Date:</b><br>14.11.2017 |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to DHI on 03.7.2017 for examination and comments. DHI stated to call for the same information from the firm as sought vide their office letter dated 30.3.2017. ( copy of deficie ncy letter attached )<br>Case is deferred to 14.11.2017. |                                        |                                                   |                                                   |                                  |



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| 6<br>6                                                                                                                                                                                                                               | <b>Case No.:20/7/80-ALC2/2017</b>        | <b>Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.</b> | <b>Meet No/Date:13/80-ALC2/2017</b><br>26.09.2017 | <b>Deferred</b>                  |
|                                                                                                                                                                                                                                      | <b>HQ File</b><br>:01/80/050/00130/AM18/ | <b>RLA File</b><br>:03/95/040/00016/AM18/                  | <b>Lic.No/Date:031081249</b><br>5<br>13.04.2017   | <b>Defer Date:</b><br>14.11.2017 |
| <b>Decision :</b> The Committee noted that deficiency has been raised by DIPP vide their U.O. No.12/61/2017-TSW/74 dated 16.8.2017. The deficiency letter sent to the firm vide e mail on 22.9.2017. Case is deferred to 14.11.2017. |                                          |                                                            |                                                   |                                  |

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| 6<br>7                                                                                                                                                                                                                                                                                                                  | <b>Case No.:23/7/80-ALC2/2017</b>        | <b>Party Name:BONATRANS INDIA PRIVATE LIMITED</b> | <b>Meet No/Date:13/80-ALC2/2017</b><br>26.09.2017 | <b>Deferred</b>                  |
|                                                                                                                                                                                                                                                                                                                         | <b>HQ File</b><br>:01/80/050/00133/AM18/ | <b>RLA File</b><br>:03/94/040/00004/AM18/         | <b>Lic.No/Date:031081248</b><br>8<br>13.04.2017   | <b>Defer Date:</b><br>14.11.2017 |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to DHI on 03.7.2017 for examination and comments .DHI stated to call for the same information from the firm as sought vide their office letter dated 30.3.2017. ( copy of deficiency letter attached ). Case is deferred to 14.11.2017. |                                          |                                                   |                                                   |                                  |

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| 6<br>8                                                                                                                                                             | <b>Case No.:24/7/80-ALC2/2017</b>        | <b>Party Name:FRIENDS ENGINEERING INDUSTRIES PVT.LTD.</b> | <b>Meet No/Date:13/80-ALC2/2017</b><br>26.09.2017 | <b>Deferred</b>                  |
|                                                                                                                                                                    | <b>HQ File</b><br>:01/80/050/00134/AM18/ | <b>RLA File</b><br>:03/94/040/00040/AM18/                 | <b>Lic.No/Date:031081249</b><br>4<br>13.04.2017   | <b>Defer Date:</b><br>14.11.2017 |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to MSME on 04.7.2017 for examination and comments. Case is deferred to 14.11.2017. |                                          |                                                           |                                                   |                                  |

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| 69                                                                                                                                                                                                        | <b>Case No.:29/7/80-ALC2/2017</b>        | <b>Party Name:THERMAX LTD.,</b>           | <b>Meet No/Date:13/80-ALC2/2017</b><br>26.09.2017 | <b>Approved</b> |
|                                                                                                                                                                                                           | <b>HQ File</b><br>:01/80/050/00139/AM18/ | <b>RLA File</b><br>:31/83/040/00189/AM17/ | <b>Lic.No/Date:3110066696</b><br>13.04.2017       |                 |
| <b>Decision :</b> The committee decided to ratify the norms based on the recommendation of DHI U.O No. 3/57/ 17-TSW (B) dated 12.7.2017. Copy of letter with Annexure -II attached at the end of minutes. |                                          |                                           |                                                   |                 |



RA concern may take further necessary action accordingly.

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| 7<br>0 | <b>Case No.:13/7/80-ALC2/2017</b>                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD. | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>        |
|        | HQ File :01/80/050/00123/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :03/95/040/00048/AM18/                     | Lic.No/Date:0310812803<br>26.04.2017       | Defer Date: 14.11.2017 |
|        | <b>Decision :</b> The committee noted that as per RA Mumbai vide their letter no. 03/95/040/0048/AM18/376 dated 26.4.2017 has informed that this authorisation is issued on repeat basis as per the decision of meeting no 19/80 –ALC-2 dated 6.2.2016. It has been noted that no such meeting was held on 6.2.2016. Letter sent RA Mumbai on 16.8.2017 to clarify the matter. It is decided to send reminder to RA to expedite their reply.. Case is deferred to 14.11.2017. |                                                     |                                            |                        |

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| 7<br>1 | <b>Case No.:1/10/80-ALC2/2017</b>                                                                                                                                                                                                     | Party Name:BARODA EQUIPMENT AND VESSELS PVT LTD | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>        |
|        | HQ File :01/80/050/00211/AM18/                                                                                                                                                                                                        | RLA File :34/24/040/00005/AM18/                 | Lic.No/Date:3410043135<br>26.04.2017       | Defer Date: 14.11.2017 |
|        | <b>Decision :</b> The Committee noted the deficiency raised by DIPP vide their U.O.No. 12/61/2017-TSW/80 dated 16/8/2017. Letter sent to the firm vide e mail on 22.9.2017 to furnish the information.Case is deferred to 14.11.2017. |                                                 |                                            |                        |

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| 7<br>2 | <b>Case No.:19/7/80-ALC2/2017</b>                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:STYL RITE OPTICAL INDUSTRIES | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>        |
|        | HQ File :01/80/050/00129/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :03/95/040/00990/AM17/         | Lic.No/Date:0310812879<br>27.04.2017       | Defer Date: 14.11.2017 |
|        | <b>Decision :</b> The Committee noted that DEIT has sent deficiency letter to the firm vide their letter no. 17/38/2017-IPHW dated 11.8.2017. It is decided to send <b>final reminder</b> to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. . Case is deferred to 14.11.2017. |                                         |                                            |                        |

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| 7<br>3 | <b>Case No.:21/7/80-ALC2/2017</b> | Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b> |
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18

कें० पी० सिंह/K. P. SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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| HQ<br>:01/80/050/00131/AM18<br>/                                                                                                                                  | File<br>RLA<br>:03/95/040/01036/AM17<br>/ | File<br>Lic.No/Date:031081296<br>2<br>01.05.2017 | Defer Date:<br>14.11.2017<br>. |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to MSME on 4.7.2017 for examination and comments. Case is deferred to 14.11.2017. |                                           |                                                  |                                |

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| 7                                                                                                                                                                                                      | <b>Case No.:34/7/80-ALC2/2017</b> | Party Name:NIPRO INDIA CORPORATION PRIVATE LIMITED | Meet No/Date:13/80-ALC2/2017<br>26.09.2017       | <b>Deferred</b>                |
| 4                                                                                                                                                                                                      | HQ<br>:01/80/050/00144/AM18<br>/  | File<br>RLA<br>:31/83/040/00023/AM18<br>/          | File<br>Lic.No/Date:311006673<br>4<br>15.05.2017 | Defer Date:<br>14.11.2017<br>. |
| <b>Decision :</b> The Committee noted that deficiency raised by DIPP and letter sent to the firm vide e mail on 22.9.2017 to furnish information. It is decided to send Case is deferred to 14.11.2017 |                                   |                                                    |                                                  |                                |

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| 7                                                                                                                                                                                                                                                                           | <b>Case No.:3/10/80-ALC2/2017</b> | Party Name:HINDUSTAN RUBBER INDUSTRIES    | Meet No/Date:13/80-ALC2/2017<br>26.09.2017       | <b>Deferred</b>                |
| 5                                                                                                                                                                                                                                                                           | HQ<br>:01/80/050/00213/AM18<br>/  | File<br>RLA<br>:05/23/040/00043/AM18<br>/ | File<br>Lic.No/Date:051040256<br>3<br>16.05.2017 | Defer Date:<br>14.11.2017<br>. |
| <b>Decision :</b> The Committee noted that for examination and comments. DIPP (TSW Section ) has raised deficiency vide their letter no 7/333/2017/TSW/137 dated 28.8.2017. It is decided to send letter to the firm to furnish information. Case is deferred to 14.11.2017 |                                   |                                           |                                                  |                                |

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| 76                                                                                                                                                                                                                                                                                                        | <b>Case No.:17/13/80-ALC2/2017</b> | Party Name:UNI VTL PRECISION PVT. LTD. | Meet No/Date:13/80-ALC2/2017<br>26.09.2017   | <b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                           | HQ<br>:01/80/050/00253/AM18/       | File<br>RLA<br>:65/24/040/00004/AM18/  | File<br>Lic.No/Date:6510000005<br>17.07.2017 | Defer Date:     |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to DIPP on 20.9.2017 for examination and comments. DIPP stated that the matter is concern to DHI. Accordingly it is decided to send complete set of application to DHI for their comments. Case is deferred to 14.11.2017 |                                    |                                        |                                              |                 |

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| 77 | <b>Case No.:10/13/80-ALC2/2017</b> | Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD | Meet No/Date:13/80-ALC2/2017<br>26.09.2017   | <b>Approved</b> |
|    | HQ<br>:01/80/050/00246/AM18/       | File<br>RLA<br>:07/24/040/00020/AM18/                       | File<br>Lic.No/Date:0710111887<br>18.07.2017 |                 |



**Decision :** The committee decided to ratify the norms based on the recommendation of DIPP I.D no. 12/69/2017-TSW/77 dated 26.9.2017 as under :-  
Taking clue from SIONs C-1659 & C-1316, norms ratified as under:

1. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 3240 Kg. & 300 Kgs. respectively

RA concern may Take further necessary action accordingly.

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| 78                                                                                                                                                                | <b>Case No.:18/13/80-ALC2/2017</b> | Party Name:PWS ENGINEERS PVT.LTD. | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b> |
|                                                                                                                                                                   | HQ File :01/80/050/00254/AM18/     | RLA File :34/24/040/00060/AM18/   | Lic.No/Date:3410043344<br>18.07.2017       | Defer Date:     |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to DIPP on 20.9.2017 for examination and comments. Case is deferred to 14.11.2017 |                                    |                                   |                                            |                 |

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| 79                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | <b>Case No.:15/13/80-ALC2/2017</b> | Party Name:HANNING MOTORS INDIA P LTD | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | HQ File :01/80/050/00251/AM18/     | RLA File :34/24/040/00097/AM18/       | Lic.No/Date:3410043352<br>19.07.2017       | Defer Date:     |
| <b>Decision :</b> The Committee noted that DIPP has raised deficiency vide their I.D no 12/69/2017-TSW/79 dated 26.9.2017. It is decided to request the firm to furnish information on following :-<br><ol style="list-style-type: none"> <li>1. Details of import item at Sl. No. 10 and its specific use in export item.</li> <li>2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 10 &amp; 16.</li> </ol> Case is deferred to 14.11.2017 |                                    |                                       |                                            |                 |

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| 80                                                                                                                                                                                                                                                                                                                                                                                                                                                            | <b>Case No.:16/13/80-ALC2/2017</b> | Party Name:HANNING MOTORS INDIA P LTD | Meet No/Date:13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                               | HQ File :01/80/050/00252/AM18/     | RLA File :34/24/040/00096/AM18/       | Lic.No/Date:3410043351<br>19.07.2017       | Defer Date:     |
| <b>Decision :</b> The Committee noted that DIPP has raised deficiency vide their I.D no 12/69/2017-TSW/80 dated 26.9.2017. It is decided to request the firm to furnish information on following :-<br><ol style="list-style-type: none"> <li>1. Details of import item at Sl. No. 12 and its specific use in export item.</li> <li>2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 12 &amp; 18.</li> </ol> |                                    |                                       |                                            |                 |



Case is deferred to 14.11.2017

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| <b>Case No.:</b> 14/13/80-ALC2/2017                                                                                                                                                                                                                                                                                                                                                                                                                                                      | <b>Party Name:</b> MICRON INSTRUMENTS PVT LTD | <b>Meet No/Date:</b> 13/80-ALC2/2017<br>26.09.2017 | <b>Approved</b> |
| <b>HQ File</b><br>:01/80/050/00250/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                 | <b>RLA File</b><br>:05/24/040/00195/AM18/     | <b>Lic.No/Date:</b> 0510403571<br>02.08.2017       |                 |
| <b>Decision :</b> The Committee decided to ratify the norms based on the recommendation of<br>81 DIPP I.D no 12/69/2017-TSW/81 dated 26/09/2017 as unde:-- <ol style="list-style-type: none"> <li>1. Net weight of export product may be specified as 283.02 Kgs.</li> <li>2. Quantity of import item may be allowed as 1214.2 Kgs. as 4.29 Kgs./Kg. content in export product after taking 6% recovery from scrap.</li> </ol> RA concern may take further necessary action accordingly. |                                               |                                                    |                 |

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| <b>Case No.:</b> 9/13/80-ALC2/2017                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | <b>Party Name:</b> TECHNIP INDIA LIMITED  | <b>Meet No/Date:</b> 13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>    |
| <b>HQ File</b><br>:01/80/050/00245/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | <b>RLA File</b><br>:05/24/040/00200/AM18/ | <b>Lic.No/Date:</b> 0510403659<br>11.08.2017       | <b>Defer Date:</b> |
| 82 <b>Decision :</b> The Committee noted that DIPP has raised deficiency vide their I.D no 12/69/2017-TSW/82 dated 26.9.2017. It is decided to request the firm to furnish information on following :- <ol style="list-style-type: none"> <li>1. Information in respect of Sl. No. 3, 4, 5, 8, 9 &amp; 11 of Standard Deficiency Format, export product wise.</li> <li>2. Detailed calculations for the quantity of Pipes (import items at Sl. No. 1 to 15), supported by length and number of pipes in the export products.</li> </ol> Case is deferred to 14.11.2017 |                                           |                                                    |                    |

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| <b>Case No.:</b> 4/13/80-ALC2/2017                                                                                                                                                                                                                                                                                                                                                                                           | <b>Party Name:</b> PAHARPUR COOLING TOWERS LIMITED | <b>Meet No/Date:</b> 13/80-ALC2/2017<br>26.09.2017 | <b>Deferred</b>                  |
| <b>HQ File</b><br>:01/80/050/00240/AM18/                                                                                                                                                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:02/24/040/00070/AM18/          | <b>Lic.No/Date:</b> 021020779<br>4<br>14.08.2017   | <b>Defer Date:</b><br>14.11.2017 |
| 83 <b>Decision :</b> The Committee noted that DIPP has raised deficiency vide their I.D no 12/69/2017-TSW/83 dated 26.9.2017. It is decided to request the firm to furnish information on following :- <ol style="list-style-type: none"> <li>1. Information in respect of Sl. No. 3, 4 &amp; 5 of Standard Deficiency Format.</li> <li>2. Information in respect of Sl. No. 11 of Standard Deficiency Format for</li> </ol> |                                                    |                                                    |                                  |

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के० पी० सिंह / K. P. SINGH  
उप महादेशिक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
याणिज्य विभाग/Dep'tt. of Commerce  
भारत सरकार / Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



- import items at Sl. No. 1 & 2.
- Information in respect of Sl. No. 6, 8 & 9 of Standard Deficiency Format for import items at Sl. No. 3 to 40.
  - Detailed calculations for the quantity of Tubes (import items at Sl. No. 41 to 53), supported by length and number of tubes in the export product.

Case is deferred to 14.11.2017

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| 84                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Case No.:5/13/80-ALC2/2017     | Party Name:KOSO INDIA PRIVATE LIMITED | Meet No/Date:13/80-ALC2/2017 26.09.2017 | Deferred    |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File :01/80/050/00241/AM18/ | RLA File :31/83/040/00064/AM18/       | Lic.No/Date:3110066835 14.08.2017       | Defer Date: |
| <p><b>Decision :</b> The Committee noted that DIPP has raised deficiency vide their I.D no 12/69/2017-TSW/84 dated 26.9.2017. It is decided to request the firm to furnish information on following :-</p> <ol style="list-style-type: none"> <li>1. Information in respect of Sl. No. 3 of Standard Deficiency Format, export product wise.</li> <li>2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 1 &amp; 2.</li> <li>3. Difference in import items at Sl. No. 1 &amp; 2.</li> </ol> <p>Case is deferred to 14.11.2017</p> |                                |                                       |                                         |             |

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| 85 | <b>Case No.:7/13/80-ALC2/2017</b> | Party<br>DEVELOPMENT<br>ENGINEERS LTD. | Name:DEE                                     | Meet<br>ALC2/2017<br>26.09.2017                                                                                                                                  | No/Date:13/80-<br>Defer<br>Date: |
|    | HQ<br>:01/80/050/00243/AM18/      | File<br>RLA<br>:05/23/040/00187/AM18/  | File<br>Lic.No/Date:0510403735<br>18.08.2017 | <b>Decision :</b> The Committee noted that the firm's application has been sent to DHI on 20.9.2017 for examination and comments. Case is deferred to 14.11.2017 |                                  |

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| 86 | <b>Case No.:8/13/80-ALC2/2017</b> | Party<br>HITACHI<br>LIMITED           | Name:ISGEC<br>Zosen                          | Meet<br>ALC2/2017<br>26.09.2017                                                                                                                                                                                                                                                                                                                                  | No/Date:13/80-<br>Defer<br>Date: |
|    | HQ<br>:01/80/050/00244/AM18/      | File<br>RLA<br>:05/23/040/00180/AM18/ | File<br>Lic.No/Date:0510403718<br>18.08.2017 | <b>Decision :</b> The Committee noted that DIPP has raised deficiency vide their I.D no 12/69/2017-TSW/86 dated 26.9.2017. It is decided to request the firm to furnish information on following :- <ol style="list-style-type: none"> <li>Information in respect of Sl. No. 3, 4, 5, 11 &amp; 14 of Standard Deficiency Format, export product wise.</li> </ol> |                                  |

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के० पी० सिंह / K. P. SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



2. Quantities of import items at Sl. No. 7 & 8 in Nos. also in addition to their weights.
3. Detailed calculations for the quantities of welding materials required for overlay ( Sl. No. 12 to 16) supported by overlay areas and thicknesses.

Case is deferred to 14.11.2017

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| 87                                                                                                                                                                              | <b>Case No.:1/13/80-ALC2/2017</b>        | <b>Party Name:AUTO COMP INDIA PVT. LTD</b> | <b>Meet No/Date:13/80-ALC2/2017</b>         | <b>Deferred</b>    |
|                                                                                                                                                                                 | <b>HQ File</b><br>:01/80/050/00237/AM18/ | <b>RLA File</b><br>:31/83/040/00061/AM18/  | <b>Lic.No/Date:3110066840</b><br>21.08.2017 | <b>Defer Date:</b> |
| <b>Decision :</b> The committee noted that hard copy of the application not received . It is decided to request RA concern to furnish 4 set of application to process the case. |                                          |                                            |                                             |                    |

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| 88                                                                                                                                                                                                                                                                                      | <b>Case No.:13/13/80-ALC2/2017</b>       | <b>Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.</b> | <b>Meet No/Date:13/80-ALC2/2017</b>         | <b>Deferred</b>    |
|                                                                                                                                                                                                                                                                                         | <b>HQ File</b><br>:01/80/050/00249/AM18/ | <b>RLA File</b><br>:05/24/040/00202/AM18/             | <b>Lic.No/Date:0510403744</b><br>21.08.2017 | <b>Defer Date:</b> |
| <b>Decision :</b> The Committee noted that DIPP has raised deficiency vide their I.D no 12/69/2017-TSW/88 dated 26.9.2017. It is decided to request the firm to furnish information on following :-                                                                                     |                                          |                                                       |                                             |                    |
| <ol style="list-style-type: none"> <li>1. Quantity of export items namely, Condensor Coils &amp; Evaporator Coils in Nos. also in addition to their weights.</li> <li>2. Information in respect of Sl. No. 4, 5 &amp; 11 of Standard Deficiency Format, export product wise.</li> </ol> |                                          |                                                       |                                             |                    |
| Case is deferred to 14.11.2017                                                                                                                                                                                                                                                          |                                          |                                                       |                                             |                    |

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| 89                                                                                                                                                               | <b>Case No.:2/13/80-ALC2/2017</b>        | <b>Party Name:THERMAX LTD.,</b>           | <b>Meet No/Date:13/80-ALC2/2017</b>         | <b>Deferred</b>    |
|                                                                                                                                                                  | <b>HQ File</b><br>:01/80/050/00238/AM18/ | <b>RLA File</b><br>:31/83/040/00067/AM18/ | <b>Lic.No/Date:3110066848</b><br>23.08.2017 | <b>Defer Date:</b> |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to DHI on 20.9.2017 for examination and comments. Case is deferred to 14.11.2017 |                                          |                                           |                                             |                    |

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| 90 | <b>Case No.:3/13/80-ALC2/2017</b> | <b>Party Name:NIPRO INDIA CORPORATION PRIVATE LIMITED</b> | <b>Meet No/Date:13/80-ALC2/2017</b> | <b>Deferred</b> |
|    | <b>HQ File</b>                    | <b>RLA File</b>                                           | <b>Lic.No/Date:3110066849</b>       | <b>Defer</b>    |



:01/80/050/00239/AM18/ :31/83/040/00070/AM18/ 23.08.2017 Date:

**Decision :** The Committee noted that DIPP has raised deficiency vide their I.D no 12/69/2017-TSW/90 dated 26.9.2017. It is decided to request the firm to furnish information on following :-

1. Information in respect of Sl. No. 11 of Standard Deficiency Format, for import item at Sl. No. 1.
2. Specific use of import item at Sl. No. 3 (Glass Beads) in the manufacture of export product and basis/justification for its quantity.

case is deferred to 14.11.2017

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| 91                                                                                                                                                               | <b>Case No.:11/13/80-ALC2/2017</b> | Party Name:MAGNETI MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LI | Meet No/Date:13/80-ALC2/2017 26.09.2017 | <b>Deferred</b> |
|                                                                                                                                                                  | HQ File :01/80/050/00247/AM18/     | RLA File :05/24/040/00229/AM18/                               | Lic.No/Date:0510403850 30.08.2017       | Defer Date:     |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to DHI on 20.9.2017 for examination and comments. Case is deferred to 14.11.2017 |                                    |                                                               |                                         |                 |

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| 92                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | <b>Case No.:12/13/80-ALC2/2017</b> | Party Name:MOTHERSON SUMI SYSTEMS LIMITED | Meet No/Date:13/80-ALC2/2017 26.09.2017 | <b>Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | HQ File :01/80/050/00248/AM18/     | RLA File :05/24/040/00218/AM18/           | Lic.No/Date:0510403849 : 30.08.2017     |                 |
| <b>Decision :</b> The committee deliberated on the matter and Keeping in view, wastage for sprue & runner and burning loss of 3 % during moulding , it is decided to ratify norms as under:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                    |                                           |                                         |                 |
| <ol style="list-style-type: none"> <li>1. Import item at Sl. No. 1 as under: <ol style="list-style-type: none"> <li>(i) 1.061 Kgs./Kg. content in export items at Sl. No.4 &amp; 5.</li> </ol> </li> <li>2. Import items at Sl. No. 2 to 9- on net to net basis</li> <li>3. Import item at Sl. No. 10 as under: <ol style="list-style-type: none"> <li>(i) 1.221 Kgs./Kg. content in export item at Sl. No.1.</li> <li>(ii) 1.287 Kgs./Kg. content in export item at Sl. No.6.</li> </ol> </li> <li>4. Import item at Sl. No. 11 as under: <ol style="list-style-type: none"> <li>(i) 1.42 Kgs./Kg. content in export item at Sl. No.7.</li> <li>(ii) 1.416 Kgs./Kg. content in export item at Sl. No.8.</li> <li>(iii) 1.408 Kgs./Kg. content in export item at Sl. No.9.</li> <li>(iv) 1.381 Kgs./Kg. content in export item at Sl. No.10.</li> <li>(v) 1.673 Kgs./Kg. content in export item at Sl. No.11.</li> <li>(vi) 1.692 Kgs./Kg. content in export item at Sl. No.12.</li> </ol> </li> </ol> |                                    |                                           |                                         |                 |

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के० पी० सिंह/K. P. SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



- (vii) 1.321 Kgs./Kg. content in export item at Sl. No.13.  
(viii) 1.339 Kgs./Kg. content in export item at Sl. No.14.  
(ix) 1.238 Kgs./Kg. content in export item at Sl. No.15.  
(x) 1.528 Kgs./Kg. content in export item at Sl. No.16.  
(xi) 1.512 Kgs./Kg. content in export item at Sl. No.17.  
(xii) 1.258 Kgs./Kg. content in export item at Sl. No.18.  
(xiii) 2.266 Kgs./Kg. content in export item at Sl. No.19.  
(xiv) 1.385 Kgs./Kg. content in export item at Sl. No.20.  
(xv) 1.339 Kgs./Kg. content in export item at Sl. No.21.  
(xvi) 1.381 Kgs./Kg. content in export item at Sl. No.22.  
(xvii) 1.377 Kgs./Kg. content in export item at Sl. No.23.  
(xviii) 1.201 Kgs./Kg. content in export item at Sl. No.24.  
(xix) 1.716 Kgs./Kg. content in export item at Sl. No.25.  
(xx) 1.687 Kgs./Kg. content in export item at Sl. No.26.  
(xxi) 1.673 Kgs./Kg. content in export item at Sl. No.27.
5. Import item at Sl. No. 12 as under:
- (i) 1.287 Kgs./Kg. content in export items at Sl. No.28, 29 & 30.  
(ii) 1.283 Kgs./Kg. content in export item at Sl. No.31.  
(iii) 1.275 Kgs./Kg. content in export item at Sl. No.32.  
(iv) 1.459 Kgs./Kg. content in export item at Sl. No.33.  
(v) 1.613 Kgs./Kg. content in export item at Sl. No.34.  
(vi) 1.223 Kgs./Kg. content in export item at Sl. No.35.  
(vii) 1.912 Kgs./Kg. content in export item at Sl. No.36.  
(viii) 1.757 Kgs./Kg. content in export item at Sl. No.37.  
(ix) 1.228 Kgs./Kg. content in export item at Sl. No.38.
6. Import item at Sl. No. 13 as under:
- (i) 1.373 Kgs./Kg. content in export item at Sl. No.2.  
(ii) 1.388 Kgs./Kg. content in export item at Sl. No.3.
7. Import item at Sl. No. 14 as 1.114 Kg./Kg. content in export item at Sl. No. 39.

RA concern may take further necessary action accordingly.

25

  
क० पी० सिंह/K. P. SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



**CATEGORY "A"**

S.No.312

|                   |                                             |                                   |                                                |
|-------------------|---------------------------------------------|-----------------------------------|------------------------------------------------|
| Case No. A/R-110  | M/s. Motherson Sumi Systems Ltd., New Delhi | HQF.No.01/80/050/00541/AM15/DES.I | Lic. No. & date<br>0510377258<br>dt.27.01.2014 |
| Meeting No.13/18  |                                             | RA.F.No.05/24/040/00407/AM15      |                                                |
| Dated: 26.09.2017 |                                             | Request for fixation of norms     |                                                |

**Decision:** Firm's request has been sent to MSME (Chemical) on 05.07.2016 followed by reminder on 29.03.2017 for examination and comments. Case is deferred to 14.11.2017

S.No.313

|                   |                                           |                                   |                                                |
|-------------------|-------------------------------------------|-----------------------------------|------------------------------------------------|
| Case No. A/R-138  | M/s. UNI VTL Precision Pvt. Ltd., Dharwad | HQF.No.01/80/050/00417/AM15/DES.I | Lic. No. & date<br>0310787040<br>dt.18.07.2014 |
| Meeting No.13/18  |                                           | RA.F.No.03/95/040/00338/AM15      |                                                |
| Dated: 26.09.2017 |                                           | Request for fixation of norms     |                                                |

**Decision:** Shri Dilip Naik, Manager (SCM) from the firm appeared before the Committee for 'Personal Hearing' in meeting no 3 dated 11.4.2017. The firm has not provided the information as suggested during Personal Hearing to enable Norms Committee. Final reminder sent to the firm through e mail on 10.8.2017 with request to furnish the information within 15 days failing which case will be rejected without any further notice. Case is deferred to 26.9.2017

S.No.314

|                   |                                                        |                                   |                                                |
|-------------------|--------------------------------------------------------|-----------------------------------|------------------------------------------------|
| Case No. A/R-178  | M/s. Donaldson India Filter Systems Pvt. Ltd., Gurgaon | HQF.No.01/80/050/00145/AM16/DES.I | Lic. No. & date<br>0510394576<br>dt.16.06.2015 |
| Meeting No. 13/18 |                                                        | RA.F.No.05/23/040/00074/AM16      |                                                |
| Dated: 26.09.2017 |                                                        | Request for fixation of norms     |                                                |

**Decision:** : Firm's request dated 15.03.2016 has been sent to DEIT on 15.07.2016. It is decided to send a complete set of application to DIET for examination and comments.. Case is deferred to 14.11.2017.



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| S.No.315                                                                                                                                                                                                                                                                   |                                                |                                   |                          |
| Case No. A/R-77                                                                                                                                                                                                                                                            | M/s. Glovis India Pvt. Ltd., Sriperumbudur, TN | HQF.No.01/80/050/00315/AM16/DES.I | Lic. No. & date          |
| Meeting No.13/18                                                                                                                                                                                                                                                           |                                                | RA.F.No.04/24/040/00124/AM16      | 0410161029 dt.21.09.2015 |
| Dated: 26.09.2017                                                                                                                                                                                                                                                          |                                                | Request for fixation of norms     |                          |
| <b>Decision:</b> The committee noted that DHI' raised deficiency vide their U.O.No.3/01/17-TSW (B) dated 30.3.2017 sent to the firm on 02.05.2017 and final reminder sent through e mail on 11.8.2017 with request to furnish their reply. Case is deferred to 14.11.2017. |                                                |                                   |                          |

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| S.No.316                                                                                                                                                                                                                                                                                                                                                                                          |                                                |                                                                                                                        |                           |
| Case No. A/R – 163                                                                                                                                                                                                                                                                                                                                                                                | M/s Birla Furukawa Fibre Optics Pvt. Ltd., Goa | F.No.01/80/050/00350/AM16/DES.I                                                                                        | Lic. No. and date         |
| Meeting No.13/18                                                                                                                                                                                                                                                                                                                                                                                  |                                                | RLA No.17/24/040/00019/AM16                                                                                            | 1710006132 dt. 22.06.2015 |
| Dated: 26.09.2017                                                                                                                                                                                                                                                                                                                                                                                 |                                                | Request for reconsideration of ratification of norms for export of "Telecommunication Grade Single Mode Optical Fibre. |                           |
| <b>Decision:</b> The committee noted that firm has not replied on DEIT's deficiency letter no . 17/52/2015-IPHW dated 2.6.2017 and reminder sent by DIET on 07.7.2017 with request to depute a technical representative at the earliest within 15 days , otherwise the case will be treated as closed. Final reminder sent to the firm vide e mail on 22.9.2017.. Case is deferred to 14.11.2017. |                                                |                                                                                                                        |                           |

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| S.No.317                                                                                                                                                                                                                                                                                                                                                                                          |                                                |                                                                                                                        |                           |
| Case No. A/R – 164                                                                                                                                                                                                                                                                                                                                                                                | M/s Birla Furukawa Fibre Optics Pvt. Ltd., Goa | F.No.01/80/050/00347/AM16/DES.I                                                                                        | Lic. No. and date         |
| Meeting No.13/18                                                                                                                                                                                                                                                                                                                                                                                  |                                                | RLA No.17/24/040/00033/AM16                                                                                            | 1710006162 dt. 11.08.2015 |
| Dated: 26.09.2017                                                                                                                                                                                                                                                                                                                                                                                 |                                                | Request for reconsideration of ratification of norms for export of "Telecommunication Grade Single Mode Optical Fibre. |                           |
| <b>Decision:</b> The committee noted that firm has not replied on DEIT's deficiency letter no . 17/52/2015-IPHW dated 2.6.2017 and reminder sent by DIET on 07.7.2017 with request to depute a technical representative at the earliest within 15 days , otherwise the case will be treated as closed. Final reminder sent to the firm vide e mail on 22.9.2017.. Case is deferred to 14.11.2017. |                                                |                                                                                                                        |                           |

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के० पी० सिंह/K. P. SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
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भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



S.No.318

|                    |                             |                                                                                                                        |                           |
|--------------------|-----------------------------|------------------------------------------------------------------------------------------------------------------------|---------------------------|
| Case No. A/R – 165 | M/s Birla Furukawa          | F.No.01/80/050/00361/AM16/ DES.I                                                                                       | Lic. No. and date         |
| Meeting No.13/18   | Fibre Optics Pvt. Ltd., Goa | RLA No.17/24/040/00043/AM16                                                                                            | 1710006165 dt. 27.08.2015 |
| Dated: 26.09.2017  |                             | Request for reconsideration of ratification of norms for export of "Telecommunication Grade Single Mode Optical Fibre. |                           |

**Decision:** The committee noted that firm has not replied on DEIT's deficiency letter no 17/53/2015-IPHW dated 2.6.2017 and their final reminder to the firm on 7.7.2017 with request to furnish information within 15 days, otherwise the case will be treated as closed. Final reminder sent to the firm vide e mail on 22.9.2017.. Case is deferred to 14.11.2017.

S.No. 319

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|--------------------|-----------------------------|--------------------------------------------------------|---------------------------|
| Case No. A/R – 166 | M/s Shaktiman               | F.No.01/80/050/00003/AM17/ DES.I                       | Lic. No. and date         |
| Meeting No.13/18   | Rub Rolls P. Ltd., Kaithal. | RLA No.33/24/040/00007/AM16                            | 3310030255 dt. 07.10.2015 |
| Dated: 26.09.2017  |                             | Request for re-consideration on ratification of norms. |                           |

**Decision:** The committee noted that complete set of application sent to DIPP (Chemical ) for their examination and comments on Case is deferred to 14.11.2017.

S.No.320

|                   |                                             |                                    |                           |
|-------------------|---------------------------------------------|------------------------------------|---------------------------|
| Case No.A/R – 04  | M/s Dee Development Engineers Ltd., Haryana | F.No.01/80/050/000066/AM17/D ES.I  | Lic. No. and date         |
| Meeting No.13/18  |                                             | RLA No.05/23/040/00459/AM16        | 0510397502 dt. 04.02.2016 |
| Dated: 26.09.2017 |                                             | Request for ratification of norms. |                           |

**Decision:** The committee noted that request of the firm has been sent to the DHI on 05.04.2017 for their comments. Case is deferred to 14.11.2017.

S.No.321

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के० पी० सिंह / K. P. SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार / Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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| Case No.A/R – 06                                                                                                                                                                                                                                                                                                                                                                | M/s Godrej & Boyce Mfg. Co. Ltd., Mumbai | F.No.01/80/050/00435/AM16/DES.I                  | Lic. No. and date |
| Meeting No.13/18                                                                                                                                                                                                                                                                                                                                                                |                                          | RLA No.03/94/040/00441/AM16                      | 0310798673        |
| Dated: 26.09.2017                                                                                                                                                                                                                                                                                                                                                               |                                          | Request for correction in ratification of norms. | dt. 04.09.2015    |
| <b>Decision:</b> The committee noted that request of the firm has been sent to the DHI on 05.04.2017 for their comments, as earlier comments was given by DHI. However DHI vide their U.O.NO 3/25/16=TSW (B) stated to consult with DIPP in respect of export item 2 & 4 , accordingly matter referred to DIPP on 27.4.2017 for their comments. Case is deferred to 14.11.2017. |                                          |                                                  |                   |

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| S.No.322                                                                                                                                                                                                                                                                                                                                                                         |                                                |                                    |                   |
| Case No.A/R – 07                                                                                                                                                                                                                                                                                                                                                                 | M/s Sharma Pharmaceutic al Pvt. Ltd., Gujarat. | F.No.01/80/050/00308/AM14/DE S.I   | Lic. No. and date |
| Meeting No.13/18                                                                                                                                                                                                                                                                                                                                                                 |                                                | RLA No.34/24/040/00131/AM14        | 3410037864        |
| Dated: 26.09.2017                                                                                                                                                                                                                                                                                                                                                                |                                                | Request for ratification of norms. | Date 11.09.2013   |
| <b>Decision:</b> The committee noted that reply furnished by the firm vide their letter dated 20.5.2017 sent to DIPP does not contain the information as per Sl. No. 3,4,5,11 of export product wise. Letter sent to the firm on 10.8.2017 to furnish complete information for consideration. It is decided to send final reminder to the firm. Case is deferred to 14.11.2017.. |                                                |                                    |                   |

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| S.No.323                                                                                                                                             |                                     |                                             |                   |
| Case No.A/R – 08                                                                                                                                     | M/s Larsen & Toubro Limited, Mumbai | F.No.01/80/050/00241/AM16/D ES.I            | Lic. No. and date |
| Meeting No.13/18                                                                                                                                     |                                     | RLA No.03/95/040/00156/AM16                 | 0310797014        |
| Dated: 26.09.2017                                                                                                                                    |                                     | Request amendment of ratification of norms. | Date 02.07.2015   |
| <b>Decision:</b> The committee noted that firm's request has been sent to the DRDO on 05.04.2017 for their comments. Case is deferred to 14.11.2017. |                                     |                                             |                   |

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| S.No.324                                                                                                                  |                                                       |                                    |                   |
| Case No.A/R – 28                                                                                                          | M/s Terumo Penpol Private Limited, Thiruvananthapuram | F.No.01/80/050/00549/AM15/ DES.I   | Lic. No. and date |
| Meeting No.13/18                                                                                                          |                                                       | RLA No.53/24/040/00014/AM15        | 5310018469        |
| Dated: 26.09.2017                                                                                                         |                                                       | Request for ratification of norms. | dt.06.01.2015     |
| <b>Decision:</b> The committee noted that firm's request dated 04.05.2017 has been sent to MSME (Chemical) on 14.11.2017. |                                                       |                                    |                   |

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|---------------|------------|----------------------------|--------------|
| S.No.325      |            |                            |              |
| Case No.A/R – | M/s Terumo | F.No.01/80/050/00548/AM15/ | Lic. No. and |

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कें० पी० सिंह/K. P. SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|------------------------------------|-----------------------------|
| 29                                                                                                                                                                           | Penpol Private Limited,<br>Thiruvananthapuram | DES.I                              | date                        |
| Meeting No.13/18                                                                                                                                                             |                                               | RLA<br>No.53/24/040/00013/AM15     | 5310018470<br>dt.14.01.2015 |
| Dated:<br>26.09.2017                                                                                                                                                         |                                               | Request for ratification of norms. |                             |
| <b>Decision:</b> The committee noted that firm's request dated 04.05.2017 has been sent to MSME (Chemical) on 19.05.2017 for their comments. Case is deferred to 14.11.2017. |                                               |                                    |                             |

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| S.No. 326                                                                                                                                                |                                                          |                                     |                             |
| Case No.A/R – 30                                                                                                                                         | M/s Terumo Private Limited,<br>Penpol Thiruvananthapuram | F.No.01/80/050/00034/AM16/<br>DES.I | Lic. No. and date           |
| Meeting No.13/18                                                                                                                                         |                                                          | RLA<br>No.53/24/040/00021/AM15      | 5310018490<br>dt.10.04.2015 |
| Dated:<br>26.09.2017                                                                                                                                     |                                                          | Request for ratification of norms.  |                             |
| <b>Decision</b> The committee noted that firm's request dated 07.02.2017 has been sent to MSME (Chemical) on 19.05.2017. Case is deferred to 14.11.2017. |                                                          |                                     |                             |

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|------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|------------------------------------|-------------------|
| SI.No.327                                                                                                                                                        |                                                |                                    |                   |
| Case No.A/R –31                                                                                                                                                  | M/s Alstom India Transport Limited, Bangalore. | F.No.01/80/050/00368/M15/D ES.I    | Lic. No. and date |
| Meeting No.13/18                                                                                                                                                 |                                                | RLA No.07/24/040/00092/AM15        | 0710105249 dt.    |
| Dated: 26.09.2017                                                                                                                                                |                                                | Request for ratification of norms. | 20.06.2014        |
| <b>Decision</b> The committee noted that firm's request dated 11.04.2017 has been sent to DHI on 19.05.2017 for their comments . Case is deferred to 14.11.2017. |                                                |                                    |                   |

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| SI.No. 328                                                                                                                                                                                                                                             |                                                                                            |                                    |                   |
| Case No.A/R –32                                                                                                                                                                                                                                        | M/s Peters India Surgical Pvt. Ltd.<br>(Formerly Stericat Gutstrings Pvt. Ltd., New Delhi) | F.No.01/80/050/00597/M15/D<br>ES.I | Lic. No. and date |
| Meeting No.13/18                                                                                                                                                                                                                                       |                                                                                            | RLA<br>No.05/24/040/00414/AM15     | 0510392401<br>dt. |
| Dated: 26.09.2017                                                                                                                                                                                                                                      |                                                                                            | Request for re-fixation of norms.  | 12.12.2014        |
| <b>Decision:</b> Firm's request dated 11.04.2017 has been sent to DHI on 19.05.2017. DHI stated that the matter is not concern to them. It is decided to send the application to DIPP ( chemical ) for their comments..Case is deferred to 14.11.2017. |                                                                                            |                                    |                   |

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| SI.No.329       |          |                             |              |
| Case No.A/R –34 | M/s CICB | F.No.01/80/050/00016/M14/DE | Lic. No. and |



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|                                                                                                                                                                       | –<br>Chemicon<br>Private<br>Limited,<br>Bangalore | S.I                                | date              |
| Meeting No.13/18                                                                                                                                                      |                                                   | RLA No.07/24/040/00452/AM13        | 0710093506        |
| Dated: 26.09.2017                                                                                                                                                     |                                                   | Request for ratification of norms. | dt.<br>01.02.2013 |
| <b>Decision:</b> The committee noted that the reply furnished by the firm vide their letter dated 14.4.2017 may be examined in file . Case is deferred to 14.11.2017. |                                                   |                                    |                   |

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| Sl.No. 330                                                                                                                                                       |                                               |                                 |                   |
| Case No.A/R –35                                                                                                                                                  | M/s Driplex Water Engineering Ltd., New Delhi | F.No.01/80/050/00018/M13/D ES.I | Lic. No. and date |
| Meeting No.13/18                                                                                                                                                 |                                               | RLA No.05/23/040/00450/AM12     | 0510317886        |
| Dated: 26.09.2017                                                                                                                                                |                                               | Request for revision of norms.  | dt. 15.02.2012    |
| <b>Decision:</b> The committee noted that firm's request dated 10.04.2017 has been sent to DHI on 19.05.2017 for their comments .Case is deferred to 14.11.2017. |                                               |                                 |                   |

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| Sl.No.331                                                                                                                                                        |                                                           |                                   |                   |
| Case No.A/R –36                                                                                                                                                  | M/s Doowon Automotive Systems India Pvt. Ltd., Tamil Nadu | F.No.01/80/050/00398/M17/ DES.I   | Lic. No. and date |
| Meeting No.13/18                                                                                                                                                 |                                                           | RLA No.04/24/040/00126/AM17       | 0410162418        |
| Dated: 26.09.2017                                                                                                                                                |                                                           | Request for re-fixation of norms. | dt. 25.10.2016    |
| <b>Decision:</b> The committee noted that firm's request dated 05.04.2017 has been sent to DHI on 19.05.2017 for their comments .Case is deferred to 14.11.2017. |                                                           |                                   |                   |

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|------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------|-----------------------------------|-------------------|
| Sl.No.332                                                                                                                                                        |                                                           |                                   |                   |
| Case No.A/R –38                                                                                                                                                  | M/s Doowon Automotive Systems India Pvt. Ltd., Tamil Nadu | F.No.01/80/050/00201/M17/D ES.I   | Lic. No. and date |
| Meeting No.13/18                                                                                                                                                 |                                                           | RLA No.04/24/040/00005/AM17       | 0410161896        |
| Dated: 26.09.2017                                                                                                                                                |                                                           | Request for re-fixation of norms. | dt. 10.05.2016    |
| <b>Decision:</b> The committee noted that firm's request dated 05.04.2017 has been sent to DHI on 19.05.2017 for their comments .Case is deferred to 14.11.2017. |                                                           |                                   |                   |



**Sl. No. 333**

|                                                                                                                                                                                                                                                                                                                                        |                             |                                 |                   |
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| Case No.A/R –67                                                                                                                                                                                                                                                                                                                        | M/s. Bombardier             | F.No.01/80/050/00177/M17/D ES.I | Lic. No. and date |
| Meeting No.13/18                                                                                                                                                                                                                                                                                                                       | Transportatio               | RLA                             | 3410042012        |
| Dated: 26.09.2017                                                                                                                                                                                                                                                                                                                      | n India Pvt. Ltd., Vadodara | No.34/21/040/00580/AM16         | dt. 28.3.2016     |
| Sub: Request for revision of norms.                                                                                                                                                                                                                                                                                                    |                             |                                 |                   |
| <b>Decision:</b> The committee decided to revise / correct the norms based on the recommendation of DHI I.D no. 3/94/2016-TSW (B) as under :-<br><br>i. Item 1532 may be read as 1539.<br>ii. Item 1064/1065 may be read as “ may be allowed under Misc.cell. C-1647.<br><br>RA concern may take further necessary action accordingly. |                             |                                 |                   |

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| Sl. No. 334                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |                            |                                  |                             |
| Case No.A/R –                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | M/s. Airoil –              | F.No.01/80/050/00493/AM17/ DES.I | Lic. No. and date           |
| Meeting No. 13/80                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Flaregas Pvt. Ltd., Mumbai | RLA                              | 0310808355 dated 10.10.2016 |
| Dated: 26.9.2017                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                            | No.03/94/040/00592/AM17          |                             |
| Request for ratification of norms.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                            |                                  |                             |
| <b>Decision :</b> The committee decided to ratify the norms based on the written comments of DIPP I.D No. 12/69/2017-TSW/68-A/R dated 26.9.2017.<br><br>1. Import items at Sl. No. 1 & 3 may be allowed as applied for i.e. 1 No. each on net to net basis with accountability clause.<br>2. Import items at Sl. No. 2, 4, 6 & 7 may be deleted as not used in the export product.<br>3. Word “Relevant” may be prefixed with the descriptions of import item at Sl. No. 5 and its quantity may be allowed as 1168.73 Meters as 1.02 mtrs./mtr.. content in the export product.<br><br>RA concern may take further necessary action accordingly. |                            |                                  |                             |

32

  
**कें पी० सिंह/K. P. SINGH**  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



online case at PI No - 23 and 24

D+11

**Department of HI**

**Udyog Bhavan**

Sub: Ratification of AA 310803635 /310803636 L&T

DGFT Ref: 01/80/50/195/196/AM12/DES-I

Export product : 300 MW Steam Turbine, net weight 214 MT

Import

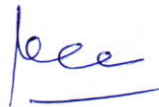
Item 49-247 Kg

Item 50,51-916 kg

Item 1-7,14,22,26,43 to 48,64,67,75,78,80 to 84 be deleted as requested/being tool.

Total 85 items . Remaining items on Net to net basis under GN4 with accountability clause on submitting quantity in numbers in place of sets to RLA .

This has the approval of JS.



(K.K.Tiwari)

Industrial Adviser

DyDGFT , DES -I

TSWB 3/67/2016 dated 6 /10/2017



on-line case at P. No - 27 (DL)

274

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject: Application of M/S Auto Comp Corporation Panse  
for ratification of norms of AA no -3110066115 dt 12-04-16.

DES-I, DGFT may kindly refer to the above mentioned AA  
of M/S AutoComp corporation Panse. The firm's reply of  
dated 05/07/17 has been examined. The firm has only  
submitted the statement of wastage along with some  
pictures. DGFT is requested to get the calculation of the  
requirement of Raw material correlated with dimensional  
engineering drawing to examine the request.



B.C. Nayak  
Development Officer  
25-08-17

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(63)/16-TSW(B)

dated

  
30/8/17



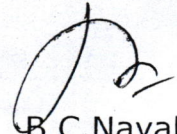
online case at SN. 65, 67  
(DL) DH

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject: Application of M/S Bonatrans India Ltd for ratification of norms of AA no. 0310812702, 0310812488, 0310812464, 0310813302, 0310812709, 0310812707, 0310813305.

DES-I, DGFT may kindly refer to the above mentioned AAs M/S Bonatrans India Ltd. The export and import is similar to that of AA no 0310808077 dt 26-09-2016. The firm may therefore be requested to submit the same information as sought vide this office letter of dated 30.03.2017.

The above issues with the approval of IA (KKT).



B.C. Nayak  
Development Officer  
21-03-17

DGFT, Economic Officer, DES-I  
Deptt. of HI, UO No 3(15)/17-TSW(B)

dated

35



on-line case of 88 No - 69  
DHI

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject: Application of M/S Thermax Limited for ratification of norms  
of AA no- AA no-3110066696 dt 13-04-17

DES-I, DGFT may kindly refer to the above mentioned AA of M/S  
Thermax Limited. Based on the information submitted, this Office  
recommends the following.

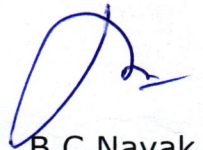
Export

ABFC Boiler & its Auxiliaries- 140 TPH - 1 number. The total export  
weight is 184.1 MT & the same may be incorporated in the AA.

Import

The firm has given the calculation indicating specific use in the  
manufacture of end product. There are ten import items consisting of  
different types of steel pipes & tubes. It has sought wastage of  
approximately 1% on all the items of import where as per SION C -  
1647, 2% wastage is allowed. Since wastage claimed is less than that  
allowed as per SION, this Office agrees to the firm's request. However  
the firm has given calculations in weight but the import is in meters.  
Therefore the weight of imported pipes & tubes given at Annexure II  
be incorporated in the AA.

The above issues with the approval of IA(KKT).



B.C. Nayak  
Development Officer  
12-07-17

DGFT, Economic Officer, NC-I  
Deptt. of HI, UO No 3(57)/17-TSW(B)

dated

Recd  
on 11-9-17  
S  
11/9/17

36



attachment concern to code - 69  
on the NO 31

## ANNEXURE - II

| 1  | Specification / Capacity and weight of capital goods                                                                                 | Quantity   | Unit of Measurement |
|----|--------------------------------------------------------------------------------------------------------------------------------------|------------|---------------------|
| a) | Qty is applicable for 1.00 No. - 1 x 140 TPH, 100 Kg/cm <sup>2</sup> (g). 520 Deg. C AFBC Boiler and its auxiliaries = 184168.02 Kgs | 1          | NO                  |
| b) | Total Weight of the Export Product                                                                                                   | 184,168.02 | KGS                 |

NET WEIGHT

Annexure - II

DHI

|   |                                                                      |            |     |
|---|----------------------------------------------------------------------|------------|-----|
| 2 | Net weight of the Indigenous materials used.                         | 86,773.00  | KGS |
| 3 | Other Material used i.e. Other than Imported under Duty free License | 36,133.00  | KGS |
| 4 | Net weight of RAW MATERIAL imported under Licenses                   | 61,262.02  | KGS |
| 5 | Net weight of components imported under Licenses                     | -          | KGS |
|   | Total Weight of the inputs (factory)                                 | 184,168.02 | KGS |

Net Weight of components and items to be manufactured from each raw material to be imported is to be given in the application

| Sub S. No | Imported Raw Material Requirement                                    | Net Weight of Export Product | Qty. Required for Export Product | WASTAGES IN KGS    | GROSS WEIGHT        | NET WEIGHT OF EXPORT PRODUCT (GROSS WGT - WASTAGES) |
|-----------|----------------------------------------------------------------------|------------------------------|----------------------------------|--------------------|---------------------|-----------------------------------------------------|
|           | <b>CARBON STEEL TUBE</b>                                             | Kgs.                         | Kgs.                             | Kgs.               | Kgs.                | Kgs.                                                |
| 1         | Rifel Tubes SA210 M GRA1/9300 MM/O D 57 15MM/6 35THK-156 pcs         | 13,718.48                    | 13,857.05                        | 138.57             | 13,857.05           | 13,718.48                                           |
|           | <b>STAINLESS STEEL TUBES</b>                                         |                              |                                  |                    |                     |                                                     |
| 2         | Tubes SA213GRTP304H/10000 MM/O D 44 45MM/4 06THK-13 pcs              | 13,718.48                    | 13,857.05                        | 138.57             | 13,857.05           | 13,718.48                                           |
|           |                                                                      | 628.06                       | 634.40                           | 6.34               | 634.40              | 628.06                                              |
| 3         | Tubes SA213GRTP304H/11000 MM/O D 57 15MM/7THK-35 pcs                 | 3,049.20                     | 14,491.45                        | 30.80              | 14,491.45           | 3,049.20                                            |
| 4         | Tubes SA213GRTP304H/11000 MM/O D 57 15MM/7THK-3 pcs                  | 285.86                       | 28,982.90                        | 2.89               | 28,982.90           | 285.86                                              |
|           | <b>CARBON STEEL PIPES</b>                                            |                              |                                  |                    |                     |                                                     |
| 5         | Pipes SA106 GRB/5000 MM/O D 457 2MM/34 93THK-4 pcs                   | 3,963.12                     | 44,108.75                        | 40.03              | 44,108.75           | 3,963.12                                            |
| 6         | Pipes SA106 GRB/5000 MM/O D 457 2MM/29 36THK-10 pcs                  | 10,810.22                    | 11,030.83                        | 220.62             | 11,030.83           | 10,810.22                                           |
|           | <b>ALLOY STEEL PIPES</b>                                             |                              |                                  |                    |                     |                                                     |
| 7         | Pipes SA335GRP91/7500 MM/O D 273MM/32THK-2 pcs                       | 15,179.34                    | 15,489.13                        | 309.78             | 15,489.13           | 15,179.34                                           |
| 8         | Pipes SA335GRP22/6000 MM/O D 273MM/38THK-3 pcs                       | 25,989.56                    | 26,519.96                        | 530.40             | 26,519.96           | 25,989.56                                           |
| 9         | Pipes SA335GRP22/6000 MM/O D 273MM/52THK-2 pcs                       | 2,795.06                     | 2,852.10                         | 57.04              | 2,852.10            | 2,795.06                                            |
| 10        | Pipes SA335GRP22/5000 MM/O D 273MM/38THK-7 pcs                       | 3,891.38                     | 3,970.80                         | 79.42              | 3,970.80            | 3,891.38                                            |
|           |                                                                      | 3,337.84                     | 3,405.96                         | 68.12              | 3,405.96            | 3,337.84                                            |
|           |                                                                      | 7,566.58                     | 7,721.00                         | 154.42             | 7,721.00            | 7,566.58                                            |
|           | <b>TOTAL</b>                                                         | 17,590.86                    | 17,949.86                        | 359.00             | 17,949.86           | 17,590.86                                           |
|           | <b>GRAND TOTAL</b>                                                   | 61,262.02                    | 102,435.62                       | 1,068.00           | 102,435.62          | 61,262.02                                           |
|           | <b>Imported Component Requirement</b>                                | Net Weight of Export Product | Qty. Required for Export Product | WASTAGES IN KGS    | GROSS WEIGHT        | NET WEIGHT OF EXPORT PRODUCT (GROSS WGT - WASTAGES) |
| 1         | NA                                                                   | 0.00                         | 0.00                             | 0                  | 0.00                | 0.00                                                |
|           | <b>GRAND TOTAL</b>                                                   | -                            | -                                | -                  | -                   | -                                                   |
|           | <b>NET WEIGHT</b>                                                    |                              |                                  | <b>WASTAGE KGS</b> | <b>GROSS WEIGHT</b> |                                                     |
| A         | GRAND TOTAL (NET WEIGHT OF COMPONENTS MADE FROM IMPORTS)             | 61,262.02                    | KGS                              | 1,068.00           | 62,330.02           |                                                     |
| B         | INDEGNIOUS ITEMS                                                     | 86,773.00                    | KGS                              | -                  | 86,773.00           |                                                     |
| C         | WEIGHT OF IMPORTED COMPONENTS UNDER LICENSE                          | -                            | KGS                              | -                  | -                   |                                                     |
| D         | Other Material used i.e. Other than Imported under Duty free License | 36,133.00                    | KGS                              | -                  | 36,133.00           |                                                     |
| E         | TOTAL EXPORT PRODUCT WEIGHT FOR BOILERS                              | 184,168.02                   | KGS                              | 1,068.00           | 185,236.02          | Kgs.                                                |

For THERMAX LIMITED

37

Luvul



Attached concern to code - 69  
 69  
 DHF

38  
 38

FRONICO RAW MATERIAL CALCULATION SHEET

| PRONICO                              |              | RAW MATERIAL CALCULATION SHEET |                       |                                    |                          |             |               |                 |              |     |                            |        |                    |                 |                         |                          |                   |                                   |              |                         |     |
|--------------------------------------|--------------|--------------------------------|-----------------------|------------------------------------|--------------------------|-------------|---------------|-----------------|--------------|-----|----------------------------|--------|--------------------|-----------------|-------------------------|--------------------------|-------------------|-----------------------------------|--------------|-------------------------|-----|
| COMPONENTS MANUFACTURED FROM IMPORTS | MFG location | COMPONENT                      | COMPONENT DESCRIPTION | MOC                                | PART DESCRIPTION         | LENGT H, mm | WIDTH/ OD, mm | THK, mm /Class# | NET QUANTITY | UOM | TUBE LENGTH, meters (14/4) | Kg/Mtr | GROSS QUANTITY, kg | HEADER DRILLING | HEADER EDGE PREPARATION | TUBE-HEADER ASSLY SET UP | MODULE ASSLY WELD | APPROX WASTAGE OF 1% PERCENT, Kgs | NET QUANTITY | GROSS QUANTITY REQUIRED | UOM |
| CARBON STEEL SEAMLESS TUBES          |              |                                |                       |                                    |                          |             |               |                 |              |     |                            |        |                    |                 |                         |                          |                   |                                   |              |                         |     |
| PD1                                  | Chinchwad    | Inbed evaporator               | Rifled Tubes          | SA210 M GR A1/ S                   | Inbed evaporator         | 9300        | 57.15         | 6.35            | 156          | pcs | 1451                       | 9.55   | 13,857.05          | -               | 69.29                   | 41.57                    | 27.71             | 138.57                            | 13,718.48    | 13,857.05               | Kgs |
| PD1                                  | Chinchwad    | Inbed evaporator               | Rifled Tubes          | SA210 M GR A1/ S                   | Inbed evaporator         | 7600        | 57.15         | 6.35            | 37           | pcs | 281.2                      | 9.55   | 2,685.46           | -               | 13.43                   | 8.06                     | 5.37              | 26.85                             | 2,658.61     | 2,685.46                | Kgs |
|                                      |              |                                |                       |                                    |                          |             |               |                 | 193          |     | 1732                       |        | 16,542.51          |                 |                         |                          |                   | 165.43                            | 16,377.08    | 16,542.51               |     |
| STAINLESS STEEL SEAMLESS TUBES       |              |                                |                       |                                    |                          |             |               |                 |              |     |                            |        |                    |                 |                         |                          |                   |                                   |              |                         |     |
| PA1                                  | Chinchwad    | Primary Superheater            | Tubes                 | SA213 GR TP347 H/ SA213 M TP347 H  | Secondary Super Heater   | 10000       | 44.45         | 4.06            | 13           | pcs | 130                        | 4.88   | 634.40             | -               | 3.17                    | 1.90                     | 1.27              | 6.34                              | 628.06       | 634.40                  | Kgs |
| PC1                                  | Chinchwad    | Inbed Superheater              | Tubes                 | SA213 GR TP304 H/ SA213 M TP 304 H | Secondary Super Heater   | 11000       | 57.15         | 7               | 32           | pcs | 352                        | 8.75   | 3,080.00           | -               | 15.40                   | 9.24                     | 6.16              | 30.80                             | 3,049.20     | 3,080.00                | Kgs |
| M41                                  | Chinchwad    | Pressure Part Spares           | Tubes                 | SA213 GR TP304 H/ SA213 M TP 304 H | Inbed Superheater        | 11000       | 57.15         | 7               | 3            | pcs | 33                         | 8.75   | 288.75             | -               | 1.44                    | 0.87                     | 0.58              | 2.89                              | 285.86       | 288.75                  | Kgs |
|                                      |              |                                |                       |                                    |                          |             |               |                 | 48           |     | 515                        |        | 4,003.15           |                 |                         |                          |                   | 40.03                             | 3,963.12     | 4,003.15                |     |
| CARBON STEEL PIPES                   |              |                                |                       |                                    |                          |             |               |                 |              |     |                            |        |                    |                 |                         |                          |                   |                                   |              |                         |     |
| P73                                  | Chinchwad    | Downcomers                     | Pipes                 | SA106 GR B/ SA106 M GR B           | Downcomers               | 6000        | 457.2         | 34.93           | 4            | pcs | 24                         | 459.62 | 11,030.83          | 110.31          | 55.15                   | 33.09                    | 22.06             | 220.62                            | 10,810.22    | 11,030.83               | Kgs |
| P73                                  | Chinchwad    | Downcomers                     | Pipes                 | SA106 GR B/ SA106 M GR B           | Downcomers               | 5000        | 457.2         | 29.36           | 10           | pcs | 50                         | 309.78 | 15,489.13          | 154.89          | 77.45                   | 46.47                    | 30.98             | 309.78                            | 15,179.34    | 15,489.13               | Kgs |
|                                      |              |                                |                       |                                    |                          |             |               |                 |              |     | 74                         |        | 26,519.96          |                 |                         |                          |                   | 530.40                            | 25989.56     | 26,519.96               |     |
| ALLOY STEEL PIPES                    |              |                                |                       |                                    |                          |             |               |                 |              |     |                            |        |                    |                 |                         |                          |                   |                                   |              |                         |     |
| PA3                                  | Chinchwad    | Superheater Header             | Pipes                 | SA335 GR P91/ SA335 M GR P91       | Superheater Header       | 7500        | 273           | 32              | 2            | pcs | 15                         | 190.14 | 2,852.10           | 28.52           | 14.26                   | 8.56                     | 5.70              | 57.04                             | 2,795.06     | 2,852.10                |     |
| PB1                                  | Chinchwad    | Attemperator Header            | Pipes                 | SA335 GR P22/ SA335 M GR P22       | Attemperator Header      | 6000        | 273           | 38              | 3            | pcs | 18                         | 220.60 | 3,970.80           | 39.71           | 19.85                   | 11.91                    | 7.94              | 79.42                             | 3,891.38     | 3,970.80                |     |
| PC1                                  | Chinchwad    | Inbed Superheater              | Pipes                 | SA335 GR P22/ SA335 M GR P22       | Inbed Superheater        | 6000        | 273           | 52              | 2            | pcs | 12                         | 283.83 | 3,405.96           | 34.06           | 17.03                   | 10.22                    | 6.81              | 68.12                             | 3,337.84     | 3,405.96                |     |
| PC2                                  | Chinchwad    | Inbed Superheater Header       | Pipes                 | SA335 GR P22/ SA335 M GR P22       | Inbed Superheater Header | 5000        | 273           | 38              | 7            | pcs | 35                         | 220.60 | 7,721.00           | 77.21           | 38.61                   | 23.16                    | 15.44             | 154.42                            | 7,566.58     | 7,721.00                |     |
|                                      |              |                                |                       |                                    |                          |             |               |                 |              |     | 80.00                      |        | 17,949.86          |                 |                         |                          |                   | 359.00                            | 17,590.86    | 17,949.86               |     |

2011/11/11  
 Linc



online copy of 110-72(DU)

DIET

भारत सरकार  
Government of India  
संचार और सूचना प्रौद्योगिकी मंत्रालय  
Ministry of Communications & Information Technology  
इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी विभाग  
Department of Electronics & Information Technology  
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003  
Electronics Niketan, 6, C G O Complex, New Delhi-110003  
Website: www.deity.gov.in

संख्या  
No.17(38)/2017-IPHW

दिनांक 11.08.2017  
Date.....

M/s. Styl Rite Optical Industries  
425 Kalbadevi Road  
P.O. Box 2437  
Mumbai  
Maharashtra-400002

Sub:- Application for ratification of norms of Advance Licence 0310812879 dated 27.4.2017 for export of "Spectacle Fitted with Lenses".

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide the following information to enable further processing of the proposal.

- Details of export product
- Composition of each set of export product
- Quantity of import item required for manufacturing one unit of export product
- Wastage claimed in manufacturing process and justification of wastage
- Whether the product is electronic or not

Yours faithfully

(Asha Nangia)  
Director

✓ Copy to:  
Shri S.K. Panigrihi w.r.t. DGFT O.M. No. 01/80/50/129/AM18/DES-I/264 dated  
FTDO 3.07.2017  
O/o. DGFT  
Udyog Bhavan  
New Delhi

16/8/17



online case sb no - 75 (DL)  
DIPPI dem

F. No. 7/333/2017-TSW/137  
Ministry of Commerce & Industry  
Department of Industrial Policy & Promotion  
(TSW – Section )

**Subject : Advance Authorisation No 0510402563 dated 16.5.2017**

**Ref :** DGFT UO No. 01/80/50/213/AM-18.DES-7/408 dated 10.8.2017-M/s Hindustan Rubber Industries.

DGFT may please refer to their U.O. on the subject mentioned above. In this connection firm may be requested to submit the following information :-

1. The manufacturing process for the manufacture of the export product giving stage wise wastage of the raw materials and Justification for higher wastage incurred may also be indicated.
2. Weight of quantity of rubber in each type of rubber roller.
3. The production /consumption data submitted by the firm is not clear. It is therefore, requested to indicate the production of rubber rollers (both type) vs consumption of raw materials, both imported & indigenous during the past 3 years, duly certified by a Chartered Accountant. (indicating both weight & in numbers).

  
(Nand Lal)  
Consultant  
28.08.2017

**Economic Officer : DGFT – DES-I**

40



on-line case at Sl No - 77  
DIPP

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 26/09/2017 - Case No. 10/13/80 (M/s Plansee India High Performance Materials Pvt Ltd.) (Advance Authorization No. 0710111887 dated 18.07.2017)**

Taking clue from SIONs C-1659 & C-1316, Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 3240 Kg. & 300 Kgs. respectively

Norms committee may take a view

✓ 26/09/2017

(S. K. Jain)  
Development Officer

**Norms Committee I**

DIPP No. 12/69/2017-TSW/77 dated 26/09/2017



on-line case at Sl. No - 79 (DL)  
DIPP

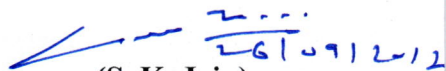
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 26/09/2017 - Case No. 15/13/80 (M/s Hanning Motors India Pvt. Limited ) ( Advance Authorization No. 3410043352 dated 19.07.2017)**

Firm may be asked to submit the following information:

1. Details of import item at Sl. No. 10 and its specific use in export item.
2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 10 & 16.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee I**

DIPP No. 12/69/2017-TSW/79 dated 26/09/2017



on-line case at Sl. No - 80 DU  
DIPP

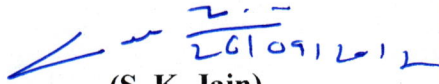
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 26/09/2017 - Case No. 16/13/80 (M/s Hanning Motors India Pvt. Limited) ( Advance Authorization No. 3410043351 dated 19.07.2017)**

Firm may be asked to submit the following information:

1. Details of import item at Sl. No. 12 and its specific use in export item.
2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 12 & 18.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee I**

DIPP No. 12/69/2017-TSW/80 dated 26/09/2017



DL  
on-line call at 86.110-81  
DIPP

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 26/09/2017 -Case No. 14/13/80 (M/s. Micron Instruments Pvt. Ltd.)  
(Advance Authorization No. 0510403571 dated 02.08.2017)**

Advance Authorization may be ratified as under on repeat basis:

1. Net weight of export product may be specified as 283.02 Kgs.
2. Quantity of import item may be allowed as 1214.2 Kgs. as 4.29 Kgs./Kg. content in export product after taking 6% recovery from scrap.

Norms committee may take a view

26/09/2017  
(S. K. Jain)  
Development Officer

**Norms Committee I**

DIPP No. 12/69/2017-TSW/81 dated 26/09/2017







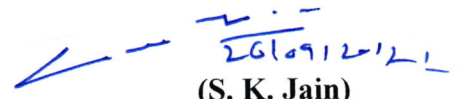
online call at 81X10 - 82 (DL)  
DIPP

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 26/09/2017 - Case No. 9/13/80 (M/s Technip India Limited) (Advance Authorization No. 0510403659 dated 11.08.2017)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 8, 9 & 11 of Standard Deficiency Format, export product wise.
2. Detailed calculations for the quantity of Pipes (import items at Sl. No. 1 to 15), supported by length and number of pipes in the export products.

  
(S. K. Jain)  
Development Officer

**Norms Committee I**

DIPP No. 12/69/2017-TSW/82 dated 26/09/2017



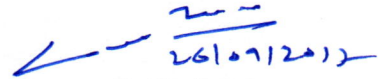
on-line case at Sl. No. 83 (PL)  
DIPP

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 26/09/2017 - Case No. 4/13/80 (M/s Paharpur Cooling Towers Limited)  
(Advance Authorization No. 0210207794 dated 14.08.2017)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format.
2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 1 & 2.
3. Information in respect of Sl. No. 6, 8 & 9 of Standard Deficiency Format for import items at Sl. No. 3 to 40.
4. Detailed calculations for the quantity of Tubes (import items at Sl. No. 41 to 53), supported by length and number of tubes in the export products.

  
(S. K. Jain)  
Development Officer

**Norms Committee I**

DIPP No. 12/69/2017-TSW/83 dated 26/09/2017



on-line case at Sl. No- 84 (DL)  
DIPP

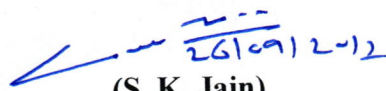
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 26/09/2017- Case No. 5/13/80 (M/s Koso India Private Limited)  
(Advance Authorization No. 3110066835 dated 14.08.2017)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3 of Standard Deficiency Format, export product wise.
2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 1 & 2.
3. Difference in import items at Sl. No. 1 & 2.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee I**  
DIPP No. 12/69/2017-TSW/84 dated 26/09/2017



on-line case at 81.110 - 86 (DL)  
DIPP

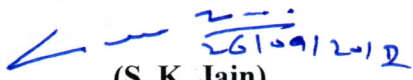
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 26/09/2017 - Case No. 8/13/80 (M/s ISGEC Hitachi Zosen Limited)  
(Advance Authorization No. 0510403718 dated 18.08.2013)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise.
2. Quantities of import items at Sl. No. 7 & 8 in Nos. also in addition to their weights.
3. Detailed calculations for the quantities of welding materials required for overlay ( Sl. No. 12 to 16) supported by overlay areas and thicknesses.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee I**

DIPP No. 12/69/2017-TSW/86 dated 26/09/2017



Online case at Sl. No - 88 (DL)  
DIPP

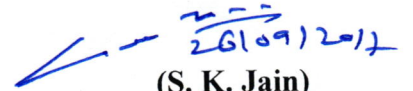
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 26/09/2017 - Case No. 13/13/80 (M/s Spirotech Heat Exchangers Pvt. Ltd. ) (Advance Authorization No. 0510403744 dated 21.08.2017)**

Firm may be asked to submit the following details:

1. Quantity of export items namely, Condensor Coils & Evaporator Coils in Nos. also in addition to their weights.
2. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, export product wise.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee I**

DIPP No. 12/69/2017-TSW/88 dated 26/09/2017



online case at SI.No. - 90 (DL)  
DIPP

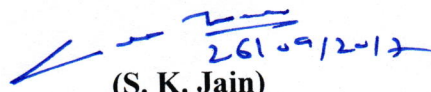
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 26/09/2017 - Case No. 3/13/80 (M/s Nipro India Corporation Pvt. Ltd.)  
(Advance Authorization No. 3110066849 dated 23.08.2017)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 11 of Standard Deficiency Format, for import item at Sl. No. 1.
2. Specific use of import item at Sl. No. 3 (Glass Beads) in the manufacture of export product and basis/justification for its quantity.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/69/2017-TSW/90

dated 26/09/2017



Manual case at 87-110 - 333

D.H.I.

Government of India  
Department of Heavy Industry  
TSW(B) Section

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Ref: AA No: 3410042012 Bombardier Transport  
ID No. 01/80/50/177/AM-17/DES-I dt.25.9.2017

The representation has been noted and following may be corrected

Item 1532 may be read as 1539.

Item 1064/1065 may be read as "may be allowed under Miscell. C-1647.



(K.K. Tiwari)  
Industrial Advisor

Dy.DGFT. DES.I  
F.No.3/94/2016-TSW(B)

manual case at PB No - 334  
DIPP

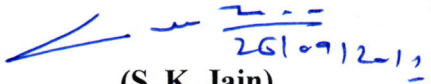
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 26/09/2017 - Case No. A/R-68 (M/s Airoil-Flaregas Pvt. Limited)  
(Advance Authorization No. 0310808355 dated 10.10.2016)**

Advance Authorization may be ratified as under:

1. Import items at Sl. No. 1 & 3 may be allowed as applied for i.e. 1 No. each on net to net basis with accountability clause.
2. Import items at Sl. No. 2, 4, 6 & 7 may be deleted as not used in the export product.
3. Word "Relevant" may be prefixed with the descriptions of import item at Sl. No. 5 and its quantity may be allowed as 1168.73 Meters as 1.02 mtrs./mtr.. content in the export product.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee I**

DIPP No. 12/69/2017-TSW/68-A/R dated 26/09/2017